14.06 hrs.

DEMANDS* FOR EXCESS GRANTS (GENERAL) 1968-69 AND DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL) 1970-71

MR. CHAIRMAN : The House will now take up items 10 and 11, namely, discussion and voting on the Demands for Excess Grants in respect of Budget (General) for 1968-69 and discussion and voting on the Supplementary Demands for Grants in respect of Budget (General) for 1970-71.

Three hours have been allotted for the combined discussion on these items.

DEMAND No. 1. MINISTRY OF COMMERCE

MR. CHAIRMAN : Motion moved :

> "That a sum of Rr. 17,050 be granted to the President to make good an excess on the grant in respect of 'Ministry of Commerce' for the year ended the 31st day of March, 1969."

DEMAND No. 5—DEFENCE SERVICES EFFECTIVE : 1—ARMY

MR. CHAIRMAN : Motion moved :

> "That a sum of Rs 12,63,469 be granted to the President[to make good an excess on the grant in respect of 'I— Army for the year ended the 31st day of march, 1969."

DEMAND No. 5—DEFENCE SERVICES, EFFECTIVE : 4—DEFENCE PRODUCTION

MR. CHAIRMAN : Motion moved:

> "That a sum of Rs. 64,98,700 be granted to the President to make good an excess on the gra nt in respect of '4—Defence Production' for the year ended the 31st day of March, 1969."

DEMAND No. 6. DEFENCE SERVICES, NON-EFFECTIVE

MR. CHAIRMAN : Motion moved :

> "That a sum of Rs. 22,31,642 be granted to the President to make good an excess of the grant in respect of Defence Services, Non-Effective for the year ended the 31st day of March, 1969."

DEMAND No. 10—SURVEY OF INDIA

MR. CHAIRMAN : Motion moved :

> "That a sum of Rs. 3,06,644 be granted to the President to make good an excess on the grant in respect of 'Survey of India' for the year ended the 31st day of March, 1969."

DEMAND No. 18—TAXES ON INCOME INCLUDING CORPORATION TAX ETC

MR. CHAIRMAN : Motion moved :

> "That a sum of Rs. 1,38,072 be granted to the President to make good an excess on the grant in respect of 'Taxes on Income including Corporation Tax etc.' for the year ended the 31st day of March, 1969."

DEMAND No. 24—PENSIONS AND OTHER RETIREMENT BENEFITS

MR. CHAIRMAN : Motion moved :

> "That a sum of Rs. 8,04,991 be granted to the President to make good an excess on the grant in respect of Pensions and other Retirement Benefits' for the year ended the 31st day of March, 1969."

DEMAND No. 28—MISCELLANEOUS ADJUSTMENTS BETWEEN THE CENTRAL, STATE AND UNION TERRITORY GOVERNMENTS

MR. CHAIRMAN : Motion moved :

> "That a sum of Rs. 1,08,306 be granted to the President to make good an excess on territory the grant in respect of 'Miscellaneous Adjustments between the Central, State and Union Territory

*Moved with the recommendation of the President.

Governments' for the year ended the 31st day of March, 1969."

DEMAND NO. 39—CABINET

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 50,170 be granted to the President to make good an excess on the grant in respect of 'Cabinet' for the year ended the 31st day of March, 1969."

DEMAND NO. 48—ANDAMAN AND NICOBAR ISLAND

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 23,34,414 be granted to the President to make good an excess on the grant in respect of 'Andaman and Nicobar Islands' for the year ended the 31st day of March, 1969."

DEMAND NO. 49—TRIBAL AREAS

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 56,66,779 be granted to the President to make good an excess on the grant in respect of 'Tribal Areas' for the year ended the 31st day of March, 1969."

DEMAND NO. 53—MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 1,14,150 be granted to the President to make good an excess on the grant in respect of 'Ministry of Industrial Development and Company Affairs' for the year ended the 31st day of March, 1969."

DEMAND NO. 45—INDUSTRIES

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 2,32,121 be granted to the President to make good an excess on the grant in respect of 'Industries' for the year ended the 31st day of March, 1969."

DEMAND NO. 57—MINISTRY OF INFORMATION AND BROADCASTING

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 3,076 be granted to the President to make good an excess on the grant in respect of 'Ministry of Information and Broadcasting' for the year ended the 31st day of March, 1969."

DEMAND NO. 64—DIRECTOR GENERAL MINES SAFETY

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 28,037 be ganted to the President to make good an excess on the grant in respect of 'Director General Mines Safety' for the year ended the 31st day of March, 1969."

DEMAND NO. 69—OTHER REVENUE EXPENDITURE OF MINISTRY OF LAW

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 1,753 be granted to the President to make good an excess on the grant in respect of 'Other Revenue Expenditure of the Ministry of Law' for the year ended the 31st day of March, 1969."

DEMAND NO. 72—MINISTRY OF STEEL, MINES AND METALS

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 6,702 be granted to the President to make good an excess on the grant in respect of 'Ministry of Steel Mines and Metals' for the year ended the 31st day of March, 1969."

DEMAND NO. 79—MINISTRY OF TRANSPORT AND SHIPPING

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 45,723 be granted to the President to make good an excess on the grant in respect of 'Ministry of Transport and Shipping' for the year ended the 31st day of March, 1969."

DEMAND NO. 80—ROADS

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 32,39,484 be granted to the President to make good an excess on the grant in respect of 'Roads' for the year ended the 31st day of March, 1969."

DEMAND NO. 82—LIGHTHOUSES AND LIGHTSHIPS

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 10,796 be granted to the President to make good an excess on the grant in respect of 'Lighthouses and Lightships' for the year ended the 31st day of March, 1969."

DEMAND NO. 85—PUBLIC WORKS

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 21,90,112 be granted to the President to make good an excess on the grant in respect of 'Public Works' for the year ended the 31st day of March, 1969."

DEMAND NO. 88—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF WORKS, HOUSING AND SUPPLY

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 3,53,219 be granted to the President to make good an excess on the grant in respect of 'Ministry of Works, Housing and Supply' for the year ended the 31st day of March, 1969."

DEMAND NO. 93—POSTS AND TELEGRAPHS—WORKING EXPENSES

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 1,01,39,458 be granted to the President to make good an excess on the grant in respect of 'Posts and Telegraphs Working Expenses' for the year ended the 31st day of March, 1969."

DEMAND NO. 121—CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 8,20,032 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Multi-purpose River Schemes' for the year ended the 31st day of March, 1969."

DEMAND NO. 129—CAPITAL OUTLAY ON PORTS

MR. CHAIRMAN : Motion moved :

"That a sum of Rs. 57,680 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Ports' for the year ended the 31st day of March, 1969."

DEMAND NO. 25—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FINANCE

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

DEMAND No. 50—DELHI

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,56 55,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Delhi'."

DEMAND No. 60—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 8,70,000 be granted to the President to defary the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Industrial Development, Internal Trade and Company Affairs'."

DEMAND No. 70—EXPENDITURE ON DISPLACED PERSONS

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,54,48,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Expenditure on displaced persons'."

DEMAND No. 71—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LABOUR, EXPLOYMENT AND REHABILITATION

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 9,80,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation'."

DEMAND No. 82—MINISTRY OF STEEL AND HEAVY ENGINEERING

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 5,47,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Ministry of Steel and Heavy Engineering'."

DEMAND No. 95—POSTS AND TELEGRAPHS WORKING EXPENSES

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 11,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Posts and Telegraphs Working Expenses'."

DEMAND No. 105—DEFENCE CAPITAL OUTLAY

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 68,25,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Defence Capital Outlay'."

DEMAND No. 114—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 5,00,01,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March,

1971, in respect of 'Loans and advances by the Central Government'."

DEMAND No. 127—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION

MR. CHAIRMAN ; Motion moved :

"That a Supplementary sum not exceeding Rs. 1,20,79,000 be granted to the President to defray the charges which will come in course of paymant during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Labour, Employment and Rehabilitation'."

DEMAND No. 132—CAPITAL OUTLAY OF THE MINISTRY OF STEEL AND HEAVY ENGINEERING

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Steel and Heavy Engineering'."

The Demands of Excess Grants and the Supplementary Demands for Grants are before the House.

Hon. Member present in the House who are desirous moving their cut motions to both the items may send slips to the Table within 15 minntes indicating the serial numbers of the cut motion they would like to move.

SHRI S. M. BANERJEE (Kanpur) : Mr. Chairman, Sir, I will confine myself to Demand Nos. 42, 60, 70 and 105 for 1970-71 and Demand No. 24 of 1968-69.

First of all, I would like to mention here that some amount has been provided in the Excess and Supplementary Demands for Grants for the payment of interim relief to Central Government employees. I have already submitted in this House that the quantum of interim relief recommended by the Pay Commission, ranging from the Rs. 15 to Rs. 45 to Central Government employees, specially, to those 6½ lakh Central Government employees who have been given only Rs. 15 is extremely inadequate. As you know, on November 30, all the Central Government employees in Delhi as well as outside demonstrated their anger and exhibited their discontent in not accepting their salary and demanding adequate interim relief.

The moment the recommendations of the Pay Commission were available, we protested against it. The original demand of the Central Government employees was that a sum of Rs. 70/– should be paid as interim relief. It is not that only myself or Shri S. M. Joshi or anybody else thought that it was inadequate but we proved by facts and figures, by giving various statistics and by quoting various awards of the wage boards, that their demand was fully justified. We also placed our evidence before the Pay Commission. We apprised the Commission that of the Central Government employees, the class IV employee gets only Rs. 141 inclusive of dearness allowance and other allowances whereas an employee working in the H. A. L gets Rs. 195 and an employee in the H. E. C. gets Rs. 185 and in Steel Plants he gets Rs. 210 which has recently been increased to Rs. 240. As against this, the Central Government employee today gets only Rs. 141 which has now been increased by another Rs. 15 after the grant of this interim relief.

The Central Government employees' organisations have, unfortunately, lost their faith and confidence in the Pay Commission. We would prefer a bi-partite agreement as it was done in the cases of steel workers. In case the Government does not agree to this, I am afraid, with all our eloquence, we shall not be able to control the sentiments of the Central Government employees who are very much aggrieved because of this inadequate interim relief. I would, therfore, request the hon. Minister to make a statement while replying to the debate as to whether the Government is prepared to have bi-partite negotiations with the Central Government employees, Organisations to arrive at a reasonable settlement, at a negotiated settlement for 2-3

years, in regard to their wage as it was done by the Central Government in the case of workers working in all the public sector steel plants.

My second point is about the displaced persons. You know, Sir, recently nearly two lakhs of displaced persons have come from East Pakistan who were almost squeezed out from that country. Sir, I am to-day happy that the election results are some what different in East Pakistan and in my opinion, their attitude will change and there will be no more influx of refugees to our country. But the position, as it stands to-day, is that nearly two lakhs of displaced persons have come over to our country and they are given only 86 paise per day for food. You can imagine what they can eat within 86 paise. I want the officials of the Rehabilitation Ministry, especially the Rehabilitation Minister to try to have a meal within 86 paise in his own house or outside. What can one get within 86 paise? It is a shame on us that our brothers and sisters who have come here having lost everything in Pakistan are being paid only 86 paise for their meals.

What happened in Rajasthan? In the Rajasthan Assembly a question was raised by an hon. Member of the Rajasthan Assembly that 150 displaced persons including 70 or 80 children died because there were no clothings available to meet the severity of cold. We have been tabling call attention motions and short-notice question on this. But really the tragedy is that the Minister who spoke so much about the displaced persons had not even the courtesy to issue a statement here in this House either denying or accepting that statement. The Chief Minister of Rajasthan in their Assembly did not deny that but he said not 150, but only 65 people died including 50 children. This was admitted by the Chief Minister of Rajasthan in the Rajasthan Assembly. Is it not a tragedy, is it not a sad commentary on the Rehabilitation Ministry that 60 or 70 or 80, whatever be the number, including small children died in the laps of their mothers because they had nothing to wear? I want the Minister to make a statement on that.

My third point is that some amount is being given to the States. Mr. Jyotirmoy Basu said that to-day there is a *bundh* in West Bengal because of Police atrocities. What happens there in West Bengal? I admit that there has been some violence by some people, by some anti-social elements. But, in general, what is happening there? There is a reign of terror there. They have almost converted West Bengal into a concentration camp. I am sorry, Sir and I feel that the earlier the elections are held, the better it will be. We want a popular Government to take over there. That is the stand of our Party. There should also be a proper inquiry into all these Police atrocities in West Bengal.

The fourth point is about demand No. 24 about pensioners. The Pensioners' Associations of all the States and the All India Pensioners' Association have requested the hon. Minister to increase the quantum of pension. Last year or this year — I don't remember exactly — it was increased by only Rs. 10. A meagre increase of Rs. 10 was given. Sir, what is the condition of pensioners to-day? Many of them get less than Rs. 200 per month. They can hardly meet their requirements. We can say that it is an undivided family and the sons should try to help their old father. Sir, the cost of living has gone so much and prices have risen so high that it is impossible for anybody to help an old person. I, therefore, suggest that their demands should also be considered and the benefit of the interim relief should also be given to the Government pensioners.

Sir, a solemn promise was given to this House that atleast in Delhi the CGHS sheme will be extended to pensioners. A promise was made in this House, I think, 10 or 11 years ago and it was difinitely stated by the then Minister that it will be extended to pensioners, but even to-day it has not been extended and the poor pensioner has either to go to a private doctor paying through his nose or he just is at the mercy of the doctor in a general hospital.

It will be a matter of shame if the pensioners' plight is not taken note of and the Government do not consider this matter seriously, and revise the quantum of pension and give them the benefit of interim relief also.

[Shri S. M. Banerjee]

I wish to refer to Demand No. 105–Defence Capital Outlay. An additional provision of Rs. 3·25 lakhs is required to meet expenditure on two new matter works of urgent Military importance, which involves expenditure on 'New Instrument of Service'. In respect of one of the works, an advance of Rs. 1 lakh was obtained from the Contingency Fund of India for meeting the immediate requirements. The advance will be recouped to the Fund after the Supplementary Grant asked for is sanctioned. I do not find any new project coming up. We have to defend our country and we will defend it. We want more units to function in respect of defence production and for protecting the borders of our country. But what we find is this. We find that 33 per cent of the civil employess of the Military Engineering Service, commonly called, the MES, are going to be militarised. The Estimates Committee went into this and in its report for 1956-57, it has submitted that the service should be civilianised, there is no need for military personnel. But what is happening ?

Ignoring the recommendations of the Estimates Committee the defence authorities have prevailed upon the Defence Ministry or, rather, the Defence Minister, to give a go-by to the recommendations of the Estimates Committee. They have started a campaign against implementing that recommendation and they say that 33 per cent of the jobs are to be militarised.

I ask: Is this going to be economical ? Will it be economy, Sir ? A person is getting Rs. 141 as minimum salary as a civilian. If that job goes to an army personnel,—I have nothing against the Army and I have the highest respect for them,—the army man will get Rs. 220. Will that be economical ? Will it increase the efficiency ? You want the UDC and LDC and the store clerk to be converted as army men. Is this country moving towards a military dictatorship ?

Sir, the other day, 19,000 MES employees have given a petition and I request that the Government should take note of it. This case should be kept pending till the Petitions Committee submits its report.

Now, I wish to refer to the sad plight that we see in our Ordnance factories. Whether it is the Ordnance Equipments Factory, Kanpur or Ordnance Parachute Factory, Kanpur, or Ordnance Clothing Factory, Kanpur or Ordnance Clothing Factory, Shahjahanpur, there is no work and people are still on idle time. I know, we have been told that work is being procured for them.

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI P. C. SETHI) : Not in all the factories; only in Shahjahanpur.

SHRI S. M. BANERJEE: They are not having work still. I want an assurance from the hon. Minister that this job will not be given to the private sector. I know, the private sector wants to come into the defence machinery and convert this country into America. This is what will happen if we allow the private sector to step in. They will convert this country into an America which always want either Korea or Vietnam for selling their arms. They want to create a war psychosis in this country by these methods. This should never be allowed to happen.

I would urge upon the hon. Minister that he should immediately convene a meeting to discuss matters with the Defence Employees, Federation and other Federations to decide immediately as to what should be the minimum production and what should be the maximum production. I want an assurance from the hon. Minister that this will not be given to the private sector. I hope the hon. Minister, Mr. Sethi, Minister of Defence Production and hon. Shri Jagjiwan Ram, Minister of Defence, will look into this matter. When we are trying to nationalise certain units, how is it that in the Defence industry, they are going to be de-nationalised ? And is that work going to be given to the private sector ? If so, then it is a sad commentary on socialism and the talk of socialism.

With these words, I would request the hon. Minister to kindly give a fitting reply or give some convincing reply on the four or five points that I have raised, and if he replies sincerely, earnestly and convincingly, then we shall have no hesitation in recommending that these Demands should be granted.

SHRI R. D. BHANDARE (Bombay Central) : Is it right to challenge the sincerity of the hon. Minister ?

SHRI S. M. BANERJEE : I do not challenge it. The hon. Minister is very sincere.

श्री चन्द्रिका प्रसाद (बलिया) : सभापति महोदय, मैं आपके द्वारा सदन का ध्यान आकृष्ट करना चाहता हूँ कि डिमांड नं० 105 में मिलिटरी एरिया का जिक्र किया गया है। मैं कहना चाहता हूँ कि हमारा ऐसा मिलिटरी एरिया है जहाँ पर रिटायर्ड मिलिटरी सैनिक बहुत रहते हैं, साथ ही वहाँ पर फौज में काम करने वाले बहुत से रहते हैं। हमारा बड़ा ही उपेक्षित एरिया है। उसमें बराबर बाढ़ें आती रहती हैं और सूखा पड़ता रहता है और वहाँ जो भी आबादी है वह बड़े संकट में रहती है। मैं कहना चाहता हूँ कि वहाँ पर जो केन्द्रीय कर्मचारी हैं उनको ऐसे समय में कम से कम तीन महीने का अग्रिम वेतन दिया जाना चाहिए। हमारे बार-बार माँग करने पर भी केन्द्रीय कर्मचारियों के बारे में कोई ध्यान नहीं दिया गया, न मिलिटरी वालों की तरफ ही कोई ध्यान दिया गया। चूंकि वहाँ पर प्राकृतिक आपदायें आती हैं, वह नेच्युरल कैलेमिटी हैं इसलिए केन्द्रीय कर्मचारियों को तीन महीने का अग्रिम वेतन जरूर दिया जाना चाहिए।

इसी तरह से केन्द्रीय कर्मचारियों की अन्तरिम सहायता की बात भी आती है। श्री एस० के० पाटिल ने कहा कि जो 146 करोड़ रु० अन्तरिम सहायता के रूप में दिया गया है रेलवे को वह बड़ा भारी बोझ है। लेकिन मैं यह कहूँगा कि यह बहुत ही कम है। जिन लोगों को, यह सहायता मिलनी चाहिए, उनको मिल भी नहीं रही है। उन लोगों को वह सहायता मिलनी चाहिए और उसको बढ़ाना भी चाहिए।

जो हमारे देश के पूर्वी जिले बलिया, आजमगढ़ और गाजीपुर हैं, वह मेनली मिलिटरी एरिया हैं, जहाँ पर 50,000 लोग फौज में काम कर रहे हैं। लेकिन वहाँ पर कोई मिलिटरी स्कूल नहीं है उन लोगों के लिए। हमारे यहाँ से जो लड़के जाते हैं और सिपाही बनते हैं यदि उनकी ट्रेनिंग वहीं पर हो जाये तो वह अफसर बन कर निकल सकते हैं।

हमारी उपेक्षित एरिया में कोई उद्योग धन्धे नहीं हैं। वहाँ पर जो मिलिटरी के रिटायर्ड आदमी हैं उनकी पेंशनें नहीं बढ़ाई गई हैं। और दूसरे रिटायर्ड केन्द्रीय कर्मचारी हैं उनकी पेंशनें बहुत कम हैं। उनको दूसरी जगहों पर नौकरी करनी पड़ती है। उनकी पेंशनें बढ़ाई जानी चाहिएं। विशेषकर जो मिलिटरी के पेंशनर्स हैं उनकी पेंशनें और भी बढ़ाई जानी चाहिए और जिस तरह से और जगहों पर मिलिटरी उद्योग लगे हुए हैं, उसी तरह से हमारे यहाँ भी प्रारम्भ किये जाने चाहिएं।

हमारा देश कृषि प्रधान देश है, उसमें भी जो हमारा उपेक्षित एरिया है वहाँ कोई उद्योग नहीं है। एक शुगर फैक्ट्री रसड़ा में लगने वाली थी कोआपरेटिव की, लेकिन आज तक उसको शुरू नहीं किया गया है। आपने लिखा है कि जहाँ पर 20 लाख शेयर बिकेंगे, वहाँ पर गवर्नमेंट अपने शेयर खरीदेगी। लेकिन हमारा तो बहुत ही उपेक्षित एरिया है। वहाँ पर आप को 20 लाख के बजाय 10 लाख रखना चाहिए। जहाँ शेयर खरीदे जा रहे हैं 16 हजार के वाल शुगर फैक्ट्री के वहाँ पर मैंने भारत सरकार को और यू० पी० सरकार को शेयर खरीदने के लिए लिखा था। वहाँ पर जितनी केन ग्रोइंग एरियाज़ हैं उसके केन ग्रोअर्स शुगर फैक्ट्रीज पर जाते हैं, जैसे भटनी में, देवरिया में। वहाँ के लिए कहा गया था कि केन ग्रोअर्स जो केन देंगे उसके रुपये शेयर्स में ट्रांस्फर हो जायेंगे। किन बावजूद मेरे लिखने के, हमारी सरकार ने कोई कांटा शुगर-केन खरीदने के लिए वहाँ नहीं लगाया। इस उपेक्षित एरिया की ओर भारत सरकार को विशेष रूप से ध्यान देना चाहिए।

[श्री चन्द्रिका प्रसाद]

जहाँ पर हमारा मुख्य व्यवसाय शुगर केन का है, वहाँ पर अगर उसको नहीं लगाया जाएगा तो फिर कहाँ लगाया जाएगा। वहाँ पर और कोई उद्योग भी नहीं है इसलिए वहाँ काँटा लगाने में सरकार को सहायता करनी चाहिए।

हमारे यहाँ जो भी नदियाँ हिमालय से निकलती हैं वह उत्तर प्रदेश के पूर्वी जिलों से होकर बहती हैं। यह प्रदेश का भाग ही नदियों का भाग है। भारतवर्ष की महान् नदियाँ गंगा, घाघरा, राप्ती, राम गंगा सारी जो नदियाँ हैं वहीं से वहती हैं। गंगा हमारे जिले को काट रही है। जबसे मैं पार्लियामेंट का मेम्बर चुन कर आया हूँ बलिया को बचाने के लिए कहता रहा हूँ। मेरा जिला गाय घाट पर कट रहा है, बलिया-वेरिया बाँध पर घाघरा काट रही है। जब हम भारत सरकार से इसके बारे में कहते हैं तो वह कहती है कि यह स्टेट सब्जेक्ट है और हम इसमें मदद नहीं कर सकते हैं। जब हम स्टेट गवर्नमेंट से कहते हैं तो वह हमारी सुनती नहीं है। हमारे यहाँ के अति-वृष्टि, सूखा और बाढ़ पीड़ित क्षेत्र के लिये पटेल कमीशन पंडित नेहरू ने बनाया था। लेकिन उसकी सिफारिशों को भी कार्यान्वित नहीं किया गया। अगर इन जिलों को बचाने का काम उत्तर प्रदेश सरकार पर छोड़ देंगे तो कुछ नहीं हो पायेगा। मैं चाहता हूँ कि इसको सैंट्रल सब्जेक्ट बना कर हमारी मदद की जाए। अगर इन जिलों की तरफ ध्यान नहीं दिया गया तो यह जिले बरबाद हो जायेंगे।

हमारे यहाँ शिक्षा ही एक इंडस्ट्री है। हमारे यहाँ 50 परसेन्ट लड़के पढ़ने के बाद बाहर जा कर नौकरी करते हैं और वहीं से कमा कर लाते हैं। वह अपने घरों के लिए बोझा नहीं बनते हैं। उन लड़कों के पढ़ने के जो स्थान हैं, वह अति-वृष्टि, सूखा और बाढ़ के कारण बरबाद हो गये हैं। यह नेशनल कैलैमिटी है इसलिए भारत सरकार को इन संस्थाओं की सहायता करनी चाहिए। मैंने इन संस्थाओं को मदद करने के लिए उसको लिखा, लेकिन आज तक कोई सहायता नहीं दी गई है। न तो उत्तर प्रदेश सरकार हमारी मदद करती है और न भारत सरकार करती है। ऐसी स्थिति में जो हमारे क्षेत्र के स्कूल हैं वह सारे के सारे बरबाद हो गये हैं। उनकी ओर विशेष रूप से ध्यान देने की जरूरत है।

हमारे यहाँ जो गरीब हरिजन हैं, उनके लिए जो परसेंटेज नौकरियों में रक्खा गया है, अर्थात् 18 परसेंट, वह भी उनको नहीं मिलता है। इस सम्बन्ध में सरकार को बड़ी सख्ती के साथ काम करना चाहिए।

SHRI D. AMAT (Sundargarh) : I am speaking on Cut Motions Nos. 16 and 19 to Demand No. 82.

The Supplementary Demand No. 82 gives me an opportunity for ventilating the strong feeling of resentment and distress of the people of Orissa over the unjust denial of the second steel plant to them by the Central Government. The Demand includes a sum of Rs. 1,00,000 being the cost of the study and preparation of projects for the next ten years, in respect of new steel plants. This work has been entrusted to the National Council of Applied Economic Research.

I cannot account for this as to why a fresh study and preparation of projects is necessary so soon after the comprehensive study made by the experts of international name and fame like Messrs. Dastur & Co. and Kuljian Corpn. and their recommendations in respect of certain places. If this step is being taken to serve the political ends, aim and object of Government, I would say it is being done at the national cost. Otherwise, there is no reason why they should try to hand over the study and preparation of projects to the NCAER whereby they will have to cover the same ground already covered. It is crystal clear that Government want to intentionally delay a decision in regard to a second steel plant for Orissa.

Dastur & Co. who are the expert consultants of the Government of India in the Steel Ministry have recommended in their report after studying 28 locations in the country that locations considered suitable for pig iron plants which can be developed into large integrated steel works are the orebased locations, namely, Barkot, Bonaigarh and Nayagarh in Orissa in the Eastern region, Rowghatin in Madhya Pradesh and Surajgarh in Maharashtra in the western region. Of all these places, Nayagarh has the advantage of lowest cost of production.

The recommendations made in 1965 are very clear and categorical, in the interest of the industry, in the interest of national economy and ultimately of the consumer. Had it been in the mind of Government, they would have proceeded in accordance with the advice, instead of playing politics. Unfortunately, even after the recommendation, the decision has been so erratic.

Malongtoli has got a reserve of 600 millon tonnes of high grade iron ore close to Nayagarh. Now a team of Japanese industrialists and experts are touring that area and studying the possibilities of exploiting this rich deposit. I would like to stress on behalf of the people of Orissa that the next steel plant of the country should be located at Nayagarh area, in the heart of the tribal belt, with 69 per cent of tribal people living there. It will help rapid industrialisation of a very backward area. Most of the natural resources and other infra-structure necessary for a major steel plant are available there. When the Government of India has been intentionally delaying the setting up of a steel plant in Orissa, why should they not allow the Government of Orissa to go ahead with a steel plant with foreign collaboration and why are they adopting a dog in the manger policy in respect of setting up a steel plant in Orissa.

In Demand No. 127 it has been mentioned that the agricultural and community development programme is being taken up at Dandakaranya with the callaboration of the Japanese. Not only that, we have set up an ultra-modern steel plant at Rourkela with the collaboration of the Germans. Not only in Bhilai but also in Bokaro we have set up steel plants with the collaboration of the Russians. The sick child of Hindustan Steel, the Durgapur steel plant, was started with the collaboration of the Britishers. So, what crime will be committed if the Government of Orissa establish a steel plant with foreign collaboration ? It will help more production of steel in the country and ultimately benefit the nation.

One cannot account for this apartheid and stepmotherly attitude meted out towards Orissa. In reply to a question by Shri P. K. Deo the other day, the hon. Minister Shri Bhagat said : "Where is the money of Orissa Government to put up a steel plant ?" I do not agree with him because where there is a will, there is a way also. If Shri Sanjaya Gandhi, the son of our socialist Prime Minister, can put up an automobile factory in India, the 2½ crore Oriya people can also set up a steel plant. If we contribute at the rate of Rs. 100 per head, it will come to Rs. 250 crores. Besides, the Orissa Government is ready to meet 51 per cent of the cost, leaving the balance of 49 per cent to be met by foreign collaboration which is forthcoming.

It is a good gesture that the Orissa Government has always taken the counsel of the Centre as it does not want the Centre-State relations to be strained. That is why we are requesting the Centre. But there are some States that, without even consulting the Centre, are having consultations with foreign countries, but the Centre cannot take any action against them because they succumb to their pressure. That is why they cannot say anything.

Lastly, I would like to point out that in the Badampahar and Gaurmahishani mines in Mayurbhanj District of Orissa, mining operations are being closed. As the welfare of mining labour is the sole and legitimate concern of the Central Government, I would like to know what the Government is going to do in this regard. If these mines are closed, it is the Adivasi people who will suffer, who will be thrown out of employment. It is the duty of NMDC to operate these mines. The Central Government should reopen these mines and see that the people in the tribal area are not put to trouble.

श्री क० ना० तिवारी (बेतिया) : सभापति महोदय, इन सप्लीमेंटरी डिमांड्ज के सम्बन्ध में मुझे दो तीन बेसिक बातों की तरफ ही सरकार का ध्यान आकर्षित करना है। सबसे बड़ा सवाल आज जो देश के सामने है वह बेरोजगारी का है। उसका कोई हल निकाला जाना चाहिए। गवर्नमेंट यह सोचती है कि हम जमीन के बंटवारे से इसको हल कर लेंगे। लेकिन दुनिया के इतिहास को देखा जाए तो पता चलता है कि स्माल स्केल इंडस्ट्रीज, बिग इंडस्ट्रीज की स्थापना से ही इसको साल्व किया जा सकता है। आज करीब पचास लाख लोग बेरोजगार हैं। इनमें इंजीनियर भी हैं जिनकी संख्या पचास हजार के करीब है। ठीक-ठीक तो नहीं कहा जा सकता है लेकिन देहाती क्षेत्रों में भी बेरोजगार इस तरह के हैं जिन्होंने एम्प्लायमेंट एक्सचेंजिज में अपने नाम दर्ज नहीं कराए हैं। हर साल शिक्षित बेकारों की संख्या बढ़ती जा रही है। जो लोग कालेज में शिक्षा प्राप्त करके या टैक्नीकल शिक्षा प्राप्त करके निकल रहे हैं वे बेरोजगारों की कतार में खड़े होते जा रहे हैं। इनको रोजगार देने का सबसे पहले प्रबन्ध होना चाहिए। आज कल देखा जाता है कि एस्टैब्लिशमेंट में बहुत ज्यादा खर्च कर दिया जाता है। इंडस्ट्री वगैरह की जो प्रोडक्शन है, अखबारों से पता चलता कि वह घट रही है। वह बहुत कम हो गई है। हमारी नेशनल इन्कम तीन या दो या ढाई परसेंट बढ़ी है जबकि दूसरे देशों की 6 परसेंट या 8 परसेंट या 10 परसेंट या 12 परसेंट बढ़ी है या इससे भी ज्यादा बढ़ी है जैसे रूस का है, जापान का है, यू० एस० ए० का है या दूसरे देशों का है।

हम पब्लिक सैक्टर और प्राइवेट सैक्टर के झूले में झूल रहे हैं। मैं पब्लिक सैक्टर के खिलाफ नहीं हूँ। मैं चाहता हूँ कि पब्लिक सैक्टर में चीजें तैयार हों। लेकिन जब तक पब्लिक सैक्टर इंडस्ट्रीज का मैनेजमेंट अच्छा नहीं हो जाता, जब तक उनको प्रोडक्टिव नहीं बना दिया जाता तब तक उनमें रुपया लगाना मैं समझता हूँ कि हमारे जैसे गरीब देश के लिए अच्छा नहीं है। यह बुद्धिमानी की बात नहीं है। ऐसी स्थिति में प्राइवेट सैक्टर को रोक देना बढ़ने से, मैं समझता हूँ अनएम्प्लायमेंट को बढ़ाना होगा। यह बेरोजगारी की समस्या को हल करने का सॉल्यूशन नहीं है।

जो भी बजट बनाया जाए, वह प्रोडक्टिव कामों में लगना चाहिए। प्रोडक्टिव कामों पर हमें खर्च करना चाहिए, अनप्रोडक्टिव कामों पर खर्च हमें रोक देना चाहिए।

बिहार का सवाल आप लें। बोकारो पर छः सौ करोड़ लगने जा रहा है। लेकिन अभी तक भी वह कम्प्लीट नहीं हुआ है और पता नहीं कब होगा। बराबर समय आप बढ़ाते चले जा रहे हैं। जैसे-जैसे समय बढ़ता जा रहा है, उसकी कॉस्ट भी बढ़ती जा रही है। दुर्गापुर की हालत को आप देखें। वह पब्लिक सैक्टर में है। पता नहीं वहाँ कितने का हर साल नुक्सान हो रहा है। फिगर्ज आप देते नहीं हैं। ऐसा कहा जा रहा है कि साठ करोड़ का वहाँ नुक्सान हुआ है। कोई कहता है कि सौ करोड़ का नुक्सान हो गया है। कोई कहता है 160 करोड़ का नुक्सान होगा। जो फिगर्ज आए हैं उनसे पता चलता है कि बहुत थोड़ी सी पब्लिक सैक्टर इंडस्ट्रीज हैं जो फायदे में चल रही हैं। अगर यही हालत रही तो हम अनएम्प्लायमेंट की समस्या को हल नहीं कर सकेंगे। अगर हम घाटे में ही चलते रहे तो यह समस्या हल नहीं हो सकेगी।

बिहार को आप लें। उसी तरह से देश के दूसरे भी हिस्से हैं। वहाँ हम देखते हैं कि सब हिस्सों का ईक्वल डेवेलेपमेंट नहीं हुआ है, अनईक्वल डिवेलेपमेंट हो रहा है। केरल के अन्दर इंडस्ट्रीज बहुत कम हैं। वहाँ सबसे ज्यादा पढ़े लिखे लोग हैं। लेकिन वे बेकार घूम रहे हैं। इसी तरह से नार्थ बिहार और साउथ बिहार हैं। नार्थ

बिहार एग्रीकल्चर के मामले में आगे बढ़ा हुआ है और साउथ बिहार इंडस्ट्री के मामले में जो रुपया लग रहा है साउथ बिहार में लग रहा है। नार्थ बिहार जो एग्रिकल्चरल पार्ट है वहाँ थोड़ी बहुत शूगर इंडस्ट्रीज के और कोई इंडस्ट्री नहीं हैं। इसी तरह के ईस्टर्न और वैस्टर्न यू० पी० हैं। ईस्टर्न यू० पी० बहुत बैक्वर्ड है और इतना पिछड़ा हुआ है कि वैस्टर्न यू० पी० से उसका कोई मुकाबला नहीं किया जा सकता है। इस वास्ते मैं चाहता हूं कि सभी हिस्सों का आप ईक्वल डेवेलेपमेंट करें। मध्य प्रदेश तथा दूसरे जो प्रान्त हैं, उनकी भी यही हालत है।

सुनने में यह आया है लेकिन पता नहीं कहाँ तक सच है कि आप जो बजट लायेंगे उस में छः सौ करोड़ का डिफिसिट दिया जाएगा। अगर यही हालत रही तो देश का क्या होगा, भगवान ही जाने। इंडस्ट्री में जो प्रोडक्शन है वह स्टैंड-स्टिल पर आ गया है। आज रिपोर्ट आ गई है कि रुई की कमी के कारण मिलें बन्द हो रही हैं और लेबर का अनएम्प्लायमेंट बढ़ रहा है। लेबर लीडर और लेबर आरगेनाइजेशंज यह माँग कर रही हैं कि हमारी तनख्वाहें बढ़ाई जाएं। प्राइवेट तथा पब्लिक सैक्टर से भी यही माँग उठ रही है। मैं यह नहीं कहता हूँ कि तनख्वाहें न बढ़ाई जाएं, वेजिज न बढ़ाई जाएं। इंडियन एयरलाइंज में वे लोग जो पाँच छः हजार रुपया महीना पाते हैं, वे भी कहते हैं कि उनकी तनख्वाहें बढ़ाई जाएं। बैंकों में जो चार-पाँच सौ या एक हजार रुपया महीना पाते हैं, वे भी कहते हैं कि हमारी तनख्वाहें बढ़ाओ। इस तरह से अगर सारा रुपया खर्च हो जाएगा तो बेरोजगारी का सवाल कैसे हल होगा। इंडस्ट्री में, डेवेलेपमेंट के कामों में रुपया न लगाकर आप अनम्प्लायमेंट प्राबलैम को किस तरह से साल्व करने जा रहे हैं, यह मैं आप से जानना चाहता हूँ।

ब्लैक मनी की बहुत चर्चा होती है। एक या दो मर्तबा गवर्नमेंट की तरफ से यह घोषणा की गई कि अगर अमुक डेट तक लोग अपने ब्लैक मनी को डिक्लेयर कर दें, तो उसमें इतनी छूट दे दी जाएगी। इस तरह कुछ रुपया बाहर आया था। मेरा सजेस्शन यह है कि जिस तरह सरकार रेडियो और ट्रांजिस्टर के लाइसेंस के लिए अवधि निश्चित कर देती है कि अमुक टाइम तक लाइसेंस ले लिया जाए, तो जुर्माना नहीं किया जाएगा, अगर उसी तरह की सुविधा काले धन को डिक्लेयर करने के बारे में दे दी जाए, तो बहुत सा काला धन बाहर निकल आएगा।

काला धन केवल बनियों के पास ही नहीं होता है, वकील, डाक्टर और हम गृहस्थ लोग भी अपने ठीक रिटर्न नहीं देते हैं। हम लोग उससे बरी नहीं हैं। इसकी वजह यह है कि हमारा रहन-सहन ऐसा हो गया है कि मौजूदा राईजिंग प्राइसिज को देखते हुए हम अपने आप को सपोर्ट नहीं कर सकते हैं, अपने बच्चों को शिक्षा नहीं दे सकते हैं और हमको चोरी करनी पड़ती है। सभी लोग यह चोरी करते हैं। इसलिए सरकार को विचार करके ऐसा रास्ता निकालना चाहिए कि लोगों को ज्यादा खर्च करने के लिए विवश न होना पड़े। उदाहरण के लिए अन्य देशों में शिक्षा निःशुल्क है, जबकि हमको उस पर काफी खर्च करना पड़ता है। इस लिए सरकार को मैट्रिक या बी० ए० तक शिक्षा को मुफ्त कर देना चाहिए।

डावरी सिस्टम के बारे में भी सरकार कड़ाई करे। कौन नहीं जानता है कि इस प्रथा के कारण लोगों को एक-एक लड़की की शादी पर पचास हजार और एक लाख रुपये तक खर्च करने पड़ते हैं। कानून के अनुसार तो डावरी नहीं दी जा सकती है, लेकिन वास्तव में मंत्रियों, अफसरों प्रासीक्यूटरों, नेताओं से लेकर साधारण नागरिकों तक को इसका शिकार होना पड़ता है। इस फिजूलखर्ची को रोका जाना चाहिए।

लोग कहते हैं कि मैं बड़ा कनसरवेटिव हूँ, लेकिन मैं कहना चाहता हूं कि इस देश की एक

[श्री क० न० तिवारी]

एक इंच जमीन को नैशनलाइज कर दिया जाए, हमको इसमें आपत्ति नहीं है। मगर इसके साथ यह भी जरूरी है कि अगर सरकार हमारे एसेट्स लेती है, तो हमारी लायबिलिटीज भी ले ले। वह बच्चों की शिक्षा और दवा-दारु आदि की व्यवस्था करे और लोगों को बूढ़ा होने पर सपोर्ट करे। वह हर एक व्यक्ति को उसकी योग्यता के अनुसार काम या रोजगार दे। आखिर कोई खेती करता है, कोई नौकरी करता है, कुछ लोग एम० एल० ए० या एम० पी० बनने के लिए झगड़ते हैं, तो क्यों ?—जीवन-यापन के लिए। सरकार लोगों की सब आवश्यकताओं की रेसपांसीबिलिटी ले ले।

सरकार को इन बातों पर गम्भीरता से विचार करना चाहिए। आज हालत यह है कि एक तरफ से दबाव पड़ता है, तो वह उस तरफ झुक जाती है और दूसरी तरफ से दबाव पड़ता है, तो वह दूसरी तरफ झुक जाती है। अगर सरकार इसी तरह दबाव में आ कर काम करती रही, तो न देश का औद्योगिक विकास होगा और न खेती का विकास होगा। इस देश में बेरोजगारी बढ़ेगी, अशान्ति रहेगी और देश का कोई डेवेलपमेंट नहीं हो पाएगा। इसलिए सरकार जो भी बजट लाए, वह एक प्राडक्टिव बजट होना चाहिए। सरकार को और हम लोगों को भी उस तरफ ज्यादा ध्यान देना चाहिए।

श्री प्रकाशवीर शास्त्री (हापुड़) : सभापति महोदय, अभी पीछे केन्द्रीय सरकार ने अपने कर्मचारियों के वेतनमानों में जो सुधार किया, उससे सरकार के खर्च में 1 अरब 6 करोड़ रुपये की वृद्धि हुई। इसी तरह इस्पात कर्मचारियों के वेतनमानों में सुधार किये जाने से 40 करोड़ रुपये और बैंक कर्मचारियों के वेतनमानों में सुधार करने से 20 करोड़ रुपये की वृद्धि हुई। केन्द्रीय सरकार द्वारा समय-समय पर अपने विभिन्न विभागों के वेतनमानों में जो सुधार होते रहे हैं, उनके कारण विवश होकर कुछ प्रान्तीय सरकारों ने भी अपने कर्मचारियों के वेतनमानों में सुधार किये हैं। इस प्रकार केन्द्र और प्रान्तों दोनों के खर्च में लगभग सवा दो अरब रुपये की वृद्धि हुई है। पिछले दिनों समाचारपत्रों में ये समाचार प्रकाशित हुए हैं कि रेलवे का सुरक्षित कोष प्राय: समाप्त हो गया है और उसको ऋण लेने के लिए विवश होना पड़ा है। इन माँगों के बाद सदन में रेलवे मंत्रालय की माँगें स्वीकृति के लिए आ रही हैं, जो करोड़ों रुपयों की हैं। यह सुना जा रहा है कि इस स्थिति में सरकार की मुद्रा स्थिति बड़ी तेजी के साथ बिगड़ती जा रही है और विवश होकर सरकार कई सौ करोड़ रुपये के नये टैक्स लगाने जा रही है। उन टैक्सों का प्रभाव निर्वाचनों पर न पड़े, इसलिए सरकार जल्दी ही मध्यावधि चुनाव कराना चाहती है।

मैं नहीं जानता कि इस बात में कहाँ तक सत्यता है, लेकिन इस प्रकार से असंतुलित रूप से समय-समय पर वेतनमानों में सुधार करते रहने के बजाये सरकार को इस विषय में कुछ सिद्धान्त अवश्य स्वीकार करने चाहिएं। मोटा सिद्धान्त यह हो सकता है कि जैसे-जैसे देश की आर्थिक स्थिति सुधरती चली जाए, सरकार को बिना किसी दबाव के उसी अनुपात में समय-समय पर वेतनमानों में सुधार करते रहना चाहिए। कुछ इस प्रकार की माँगें हैं, जिनके बारे में सरकार ने गम्भीरता से विचार नहीं किया है।

अभी माननीय सदस्य, श्री तिवारी, देश की बेरोजगारी के सम्बन्ध में चर्चा कर रहे थे। आपको स्मरण होगा कि कुछ दिनों पहले टैक्सटाइल मिलों के सम्बन्ध में एक जाँच की गई थी। जाँच कमेटी ने अपने प्रतिवेदन में कहा था कि सूती कपड़ा मिलों में एक लाख गज कपड़ा तैयार करने में जितने मजदूर लगते हैं, अगर उतना ही कपड़ा हैंडलूम से तैयार किया जाए, तो उनसे बीस गुना मजदूरों की आवश्यकता पड़ेगी और उतना ही कपड़ा पावरलूम से तैयार करने में उनसे पाँच गुना ज्यादा मजदूरों की

आवश्यकता होगी । हमारी पार्टी ने सिद्धान्त रूप में इस बात को सरकार के सामने रखा है । आज मैं इस सदन में इस बात की चर्चा करना चाहता हूँ कि देश से बेरोजगारी को मिटाने के लिए हम बड़े-बड़े औद्योगिक संस्थानों के उत्पादनों का मुँह दूसरे देशों की ओर मोड़ें, ताकि हमारे देश में छोटे और मध्यम श्रेणी के उद्योग अधिक से अधिक उन्नति कर सकें और उनमें अधिक से अधिक लोगों को रोजगार मिल सके । सरकार को इस दिशा में गम्भीरता के साथ विचार करना चाहिए ।

सिंचाई मंत्री, डा० के० एल० राव, बैठे हुए हैं । पिछले तेईस वर्षों में इस देश में बाढ़ों से जो हानि हुई है और उसके लिए सरकार की ओर से जो सहायता दी गई है, अगर कभी डा० राव उनके एकत्रित आँकड़े सदन में रखने का साहस करेंगे, तो वे आँकड़े अरबों में नहीं, बल्कि खरबों में बैठेंगे । अगर सरकार यह निश्चय कर ले कि बाढ़ से होने वाली हानियों की रोक-थाम के लिए हम कुछ बड़े-बड़े कार्यक्रमों को प्राथमिकता देकर हाथ में लेंगे, तो कुछ समय के बाद सिंचाई मंत्रालय अभिमान के साथ यह कह सकता है कि हमने देश के इतने बड़े भाग को बाढ़ की कठिनाइयों से बचा लिया है । लेकिन स्थिति यह है कि प्रति वर्ष बाढ़ से भयंकर विनाश होता चला जा रहा है, मगर सरकार अभी तक कोई योजनाबद्ध कार्यक्रम इस संसद् या देश को नहीं दे सकी है ।

माँग संख्या 50 के अन्तर्गत दिल्ली नगर निगम को शिक्षा के व्यय में पचास प्रतिशत अंशदान करने के सम्बन्ध में 172 लाख रुपया दिया जा रहा है । पहले तो मैं इस बारे में एक जानकारी चाहता हूँ । मैं समझता हूँ कि वित्त मंत्री यह जानकारी देने में सक्षम होंगे, क्योंकि कुछ दिनों पहले वह गृह मंत्रालय में थे । एक ओर तो केन्द्रीय सरकार कहती है कि दिल्ली नगर निगम रहेगा या नहीं, वह अभी तक इस बारे में निर्णय नहीं कर सकी है और दूसरी ओर स्थिति यह है कि इसमें 1 करोड़ 72 लाख 38 हजार रुपये का अनुदान माँगा गया है । इसके साथ-साथ नगर निगम के निर्वाचनों की तारीखें भी निश्चित कर दी गई हैं । निर्वाचनों पर कुछ सरकार का भी व्यय होगा, कुछ प्रत्याशियों का भी व्यय होगा । अगर वह निर्वाचन सरकार के हक में जाते हैं तब तो नगर निगम चलेगा और अगर वह निर्वाचन सरकार के प्रतिकूल जाते हैं तो यह सरकार निर्णय कर लेगी कि दिल्ली नगर निगम को समाप्त कर दिया जाय । लेकिन निष्पक्षता की बात यह है कि निर्वाचन के पूर्व सरकार को एक सामान्य सिद्धान्त स्वीकार करना चाहिए और सामान्य सिद्धान्त स्वीकार करके सदन को भी बताना चाहिए कि नगर निगम को वह चलाना चाहती है या आगे जारी नहीं रखना चाहती ।

अन्तिम बात मैं माँग संख्या 70 के संबंध में रखना चाहता हूँ । इसमें पूर्वी पाकिस्तान से आने वाले विस्थापितों की संख्या है । आपको जानकर कष्ट होगा कि सरकार ने स्वयं अपने शब्दों में इस बात को स्वीकार किया है कि पहली जनवरी 1970 से लेकर 6 नवम्बर 1970 तक जो पूर्वी पाकिस्तान से विस्थापित भारत में आए हैं उनकी संख्या 2 लाख 38 हजार 343 है । यानी 11 महीने में इतने व्यक्ति आ गए और सरकार ने अपने प्रतिवेदन में इन मांगों का जो विवरण दिया है उसमें उसने यह कहा है कि अभी आने वाली संख्या जारी है और 500 के लगभग व्यक्ति प्रतिदिन भारत आ रहे हैं । तो जब 11 महीनों में इतनी बड़ी संख्या पूर्वी पाकिस्तान से भारत में आ चुकी है जिसके लिए आप 5 करोड़ 54 लाख 48 हजार की सहायता की स्वीकृति संसद् से चाहते हैं तो मैं यह कहना चाहता हूँ इस सरकार से कि आखिर यह परम्परा वह कब तक जारी रखना चाहती है कि प्रतिवर्ष वहाँ से लोग आएं और सरकार फिर इसी तरह से अतिरिक्त अनुदानों की मांग

[श्री प्रकाशवीर शास्त्री]

रखे जिसकी संसद् स्वीकृति दे ? आखिर यह आना कभी बन्द भी होगा या नहीं होगा ? आखिर पहले भी इसी सरकार के बड़े-बड़े अधिकारी थे और मंत्री थे जिन्होंने पाकिस्तान को कुछ चुनौतियाँ दी थीं और पाकिस्तान के सामने कुछ विकल्प रखे थे कि अगर इनको भारत भेजना ही है तो फिर भेजने के साथ-साथ आवश्यक है कि उतनी भूमि वह भारत को दे जितनी भूमि में भारत इन विस्थापितों को बसा सके। आज उसी सरकार के उन्हीं उत्तराधिकारियों की जिह्वा लड़खड़ाती क्यों है इस बात को कहते हुए ? वहाँ से लाखों-लाखों की संख्या में लोग आ रहे हैं जिन को कहीं सरकार दण्डकारण्य में, कहीं छोटे अंडमान द्वीप में बसाने के लिए भेज रही है, कहीं मैसूर में और कहीं दूसरे राज्यों में भेज रही है। लेकिन उन का सांस्कृतिक गठन बंगाल के लोगों के साथ ही मिलता है, इसलिये उनको उन्हीं के साथ बसाया जा सके इसके लिए भूमि देने की हिम्मत के साथ पूर्वी पाकिस्तान को यह सरकार क्यों नहीं कहती ? अथवा संयुक्त राष्ट्र संघ के अन्दर इस प्रश्न को सरकार क्यों नहीं उठाती ? उनको यह कहे कि जब हमारा और इनका विभाजन हुआ था तब यह सिद्धान्त स्वीकार हुआ था कि जितने व्यक्ति वहाँ रह गये हैं उनकी सुरक्षा का उत्तरदायित्व इनके ऊपर है और फिर इनको परेशान करके लाखों की संख्या में रोज काफिले बना-बना कर भारत भेजा जा रहा है, इस परम्परा को भारत देर तक जारी नहीं रखना चाहता। अगर इस संबंध में पूर्वी पाकिस्तान की सरकार कोई मजबूत कदम नहीं उठाती और संतोषजनक समाधान नहीं निकालती तो हमारा कहना है कि भारत सरकार को यह प्रश्न संयुक्त राष्ट्र संघ में उठाना चाहिए और संयुक्त राष्ट्र संघ भी यदि अपनी परेशानियों के कारण या पाकिस्तान समर्थक अपनी नीति से विवश हो तो फिर भारत सरकार को इस संबंध में कोई दृढ़ नीति अपनानी चाहिए। बहरहाल हर साल समय-समय पर इस तरह की मांग लेकर के आना और उसको बढ़ाते चले जाना, उसको प्रोत्साहन देते चले जाना यह भारत जैसे मजबूत देश की परम्पराओं के बिलकुल विपरीत है। मैं चाहता हूँ कि मंत्री महोदय अपना उत्तर देते हुए इन सारी बातों का स्पष्टीकरण अवश्य करें।

*SHRI K. SURYANARAYANA (Eluru) : Mr. Chairman, Sir, every year it has become a practice with the Finance Minister to come to this House with excess demands. This is because the Ministry does not exercise proper control on the expenditure. Therefore, the prices go up and people agitate and we also support these agitations. The emoluments of the Government employees are raised and business people on their side increase the prices again. This has become a vicious circle. It is a pitiable state of affairs.

Last year as well as this year my State produced paddy equivalent to the total amount of wheat produced in other States. The Chief Ministers Conference was held. It was urged in that Conference that the Zonal system for the movement of foodgrains should be abolished. The Government are giving grants and we are not in a position to see or supervise as to how these grants are spent.

With capital amounting to many crores we started the Food Corporation of India. This created a problem. The Corporation created a large number of jobs and the people are after us for recommendations to be appointed to these jobs. My submission is that the creation of this Food Corporation has not resulted in any benefit to those sections of people for whose benefit it was created. The farmer is producing enough. But he does not get the remunerative prices for his produce. The rice millers purchase these grains from the farmers at Rs. 35/- to 40/- a bag and sell than at a premium to the Food Corporation. The Food Corporation adds its own over-head charges and sell the grains at a higher price to the consumer. If this is the purpose for which the Food Corporation is intended, I submit it is good

---

*The original speech was delivered in Telugu.

neither for the producer nor for the consumer. There will be no difficulty if these food zones are abolished. As per the requirements and targets laid down by the Government we have produced more food grains even though three cyclones ravaged the crops in my State last year. The farmer had to take loans from the money-lenders for providing agricultural inputs. At that time the Food Corporation was asked to help the farmers to purchase the surplus grains. Because of the red tape involved in the working of the Food Corporation the producers could not sell their produce to the Corporation; instead they had to sell it to the usual purchasers, thereby losing a lot of money in the bargain. In their report to the Ministry a rosy picture is presented by the Food Corporation and that is why the Minister incharge also paints a rosy picture in this House. Actually the facts are otherwise.

Because of the agitation by a section of the people of Super Bazars haven bee started. These bazars are of no particular use to the common man. Several lakhs of rupees have been invested in these Super Bazars. I would like to recall that during the Chief Ministership of Mr. Prakasam, we had started producers and consumers cooperative societies. Within three months, wonderful results were shown. The middle man and the vested interests have joined hands and brought down the fall of that Government because they were not able to make profits. When such a situation arises we must all unite and face the issue spuarely. Though Shri Prarkasam is no more we all recall the policles that were adopted by him for the good of the people. If the Government succumbs to the pressures of certain political leaders who work for their selfish ends it would be very unfortunate. In this connection I would like to urge the Government to exercise proper control on the working of this Food Corporation of India.

15 hrs.

MR. CHAIRMAN : I should like to draw the attention of the hon. Member to the fact that there is absolutely nothing concerning the Food Ministry or the Food Corporation in these Excess Demands and Supplementary Demands and the Minister of Food and Agriculture also is not here. The scope of the discussion is very restricted.

SHRI K. SURYANARAYANA : Mostly the Finance Ministry is responsible. That is why I am going into it. Consumer stores also come under this Ministry and finance should be provided for them. That is why I take the liberty of mentioning that.

Here among our Ministers we have Dr. K. L. Rao, who is an internationally renowned expert in his field. I submit that it is very sad that people are charging him with political motives. He is one person, as far as I know, who has the interest of the country in his mind always. He tries to execute the programmes and policies which are of great advantage to the country. Today, we should support him for the execution of such projects as would be of advantage to the country. Our duty does not end by giving a few speeches here. We must also cooperate with the various State Governments in their efforts towards the progress and development of this country. It is our duty to do so.

Mr. Banerjee has suggested that there should be an elected Government in Bengal. I have had the occasion of going to Calcutta three or four times recently. People there are not interested in elections; they want peace. They very strongly criticise the functioning of the Government in West Bengal. Everyday there are deaths and murders reported in the Press. The Government complacently states that the conditions are normal in West Bengal. What is the use of our being Members of Parliament here? The people are losing faith in the politicians. Instead of giving statements, all the members should make a concerted move and, if necessary, visit Bengal and try to bring about peace there. If we really believe in the principles enunciated by Mahatma Gandhi we should try to tackle this problem in a determined way. If peace is not established there soon, I suggest we should hold a sitting of all the Members of Parliament in West Bengal and try to find a solution of this problem as early as possible.

SHRI HIMATSINGKA (Godda): Mr. Chairman, Sir, I have heard the speeches delivered just now on some of the items of Demands.

I would like to invite the attention of the Minister to certain things. Steel shortage is causing a lot of difficulties in exports. You know there are a large number of industrial materials depending on steel. But on account of shortage of steel, there has been a lot of difficulties in orders being carried out. Therefore, it is absolutely necessary that attention be given either to meet the deficit by imports immediately or to increase the production of steel to meet the shortage that is being felt in various industries to meet the commitments they have made for carrying out orders and making supplies to foreign countries. As a matter of fact, there is a double loss because we are losing foreign exchange that could have been earned by the orders being complied with and more orders could perhaps have been expected thereafter. I feel this kind of shortage should not be allowed to develop.

Another important thing is that power has been installed in a number of places. But unfortunately, the difficulty is that power that is being asked for irrigation purposes is not being supplied by different States. A lot of difficulties are being created to meet the demands that are being put forward by cultivators to energise their tubewells and other wells that are ready. If those tubewells are energised, they will be able to increase production of foodgrains and other crops which will meet a large number of difficulties and shortages.

15.05 hrs.

[SHRI K. N. TIWARY *in the Chair*]

Another thing. When a project is taken up like the Kosi project or any other project like the Rajasthan Canal, attention should be concentrated for completing such projects very quickly because then only they will start giving returns. Otherwise, you have got to go on putting money on it every year without any income from those investments. Therefore, when we put in large sums of money for irrigation purposes or other purposes, wes hould take steps to see that if the project in which money is being put in is likely to take a long time, more attention is given to it and sufficient funds needed for the project are made available so that the project can be completed quicker and may begin to yield results. Otherwise a number of projects are taken up and each one of them is held up and the result is that cost of the project goes on increasing, interest charges go an increasing and salaries and other charges being met without any income being made available from these projects. Instead of allowing a number of projects to remain unfinished and allowing them to take time, it should be our attempt to see that big projects that are taken up are quickly finished and they start yielding returns.

Take the case of Bakaro. The estimates have gone up very considerably and they are going up every year and one does not know when it will be in a position to produce steel that is so badly and urgently needed in the country.

Take the case of Khetri copper project. I do not know what is happening. I think it is now more than 8 or 9 years and more then Rs. 70 crores have been invested without an ounce of copper being produced and one does not know when it will be available. I do not see why if a certain amount of money is required to be put in, we cannot give that money quickly and at one time so that the project can be completed and results start coming. This suggestion I am making applies to almost everything.

You know tractors are being imported and I have no doubt that if a number of firms which exist but which may perhaps be called big business-houses, have got facilities which may be used for producing tractors, are permitted to expand their capacity which the Government are not permitting for ideological reasons or other reasons; a lot of foreign exchange could be saved which we are now spending in importing tractors.

Another thing that I want to mention and which Mr. Shastriji also mentioned is that a lot of money is being spent every year for con trolling floods. But sufficient amount is not being spent so that that may be put an end to and some of the rivers may be stopped

and prevented from causing floods and a lot of money can be saved which is being wasted on account of these floods. Therefore what I want to suggest is that anything that we want to do either by way of flood control or for production of something should be taken up and quickly finished so that results may be available and we may not have to go on spending money from year to year without any results being made available. That is one more thing that I want to say.

Thank you, Sir.

SHRI GANESH GHOSH (Calcutta South): The Budget Accounts placed by this Government in February last for the current year 1970-71 showed a deficit of several hundred crores of rupees. Now, this Government have come out again with another set of Supplementary Demands amounting to more than Rs. 26 crores. Nothing better could be expected of this anti-people totally bankrupt Congress Government.

The prices of daily necessities are shooting up almost daily making it impossible for the common man to survive even at the lowest subsistence level. Do these sets of Supplementary Demands show the least concern of this Congress Government for the livelihood of the common man ? Nothing at all.

Large numbers of industrial concerns are closing down for non-availability of raw materials and for want of credit, thereby throwing out lakhs of workers on the road adding to the unbearable huge army of the unemployed nearing 2 crores. Is there any anxiety which can be seen on the part of the Government to take any drastic policy to control this situation ? Nothing at all.

There is a threat of block closure to textile mills for non-availability of cotton. Two-and-a-half lakhs of jute mill workers have gone on strike from yesterday for the non-implementation of Agreements by the employers. The Central Fisheries Corporation is going to be closed down, throwing out several hundreds of workers on the road. What steps have been taken by the Government to give alternative employment to the several thousand employees with security of their pay, grade and continuity of service ? Nothing at all.

The Government employees, in utter desperation had resorted to a pay-boycott. Was their demand unreasonable or unjust ?

What did the Pay Commission say about the Government employees ? This is what the Pay Commission said :

> "It would be reasonable to ensure that the lowest paid Govt. employees should not have to suffer a reduction in real terms which would take them below a minimum level considered appropriate by the Second Pay Commission eleven years ago."

Further, they said :

> "We have satisfied ourselves that an interim relief is amply justified *inter alia*, having regard broadly to the present level of wages."

Mark these words, Mr. Chairman—'Present level of wages'. The Government employees demanded Rs. 70 only as interim relief. Has this paltry amount been granted to them ? No. The Congress Government wants their employees to starve with their families and to work for the vested interests whom they are serving.

The Finance Minister, on taking office said that he would try to check the rise in prices of necessities of life. What did he actually do ? He made another statement a few weeks ago that he was feeling concerned at the rise in prices. Did he take a drastic policy to freeze the prices of daily necessities ? No. nothing at all. Did the Finance Minister try to put a reasonable control on the profits of the big and monopoly houses ? No, nothing. Was any attempt made to check the anti-social speculative activities of the big business concerns and monopoly houses ? Nothing at all. Everything remains as it was, only the living cost index of the common man goes up every week, inspite of the expression of concern by the Finance Minister.

The price index went up by 1.3 per cent in the last 10 days and stood at a point 7 per

[Shri Ganesh Ghosh]

cent higher last week than what it was last year.

What about the large scale land reforms so loudly proclaimed of by Smt. Indira Gandhi and the Congress some months back ? What did the Congress Chief Ministers say about the land reforms ? The poor and hungry people were given rosy hopes when the banks were nationalised more than a year ago. But what percentage of the credit of the nationalised banks has gone to help the under-dogs of our country ?

Again, what about the much-advertised Fourth Five Year Plan ? It is now being seriously talked about in very responsible quarters to throw out this Fourth Five Year Plan lock, stock and barrel and to devise a new truncated and smaller plan in its place. Without a drastic measure to control inflation and to check prices, nothing can be done for the people, because by the time the Plan is finalised, the prices go up, and these too secialistic Congress Ministers try to shift the burden on to the backs of the people. In utter and extreme distress, the hungry people feel compelled to take to agitation and struggle. How does this Congress Government and how do these Congress leaders react to the sufferings of the people ? Well, they send hordes of the Central Reserve Police, the Central Industrial Security Force, the Border Security Force and the armed constabulary to trample under feet and to drawn in blood the faintest expression of hunger and discontent by the common man. And these trigger-happy and blood-thirsty Central Reserve Police, under the direction of these Congress Ministers shoot down the people at their pleasure and lesiure, This is what is happening in West Bengal now.

Do you know what the President's administration in West Bengal has done ? Under the directon of the Central Government, the administration in West Bengal has issued a blanket order not to hold any inquiry at all into the police firings, not even a departmental inquiry. You certainly also know that the British imperialists, even during the worst periods of their repres sion, either in 1930 or 1942, never banned such inquiries. This fact was brought to the notice of the Prime Minister, but she pretended ignorance and said that she did not know anything about this, though the Governor of West Bengal, only a few days back, admitted this fact before a number of Members of this House.

The police have been given a free hand in West Bengal, and only a few days back, they secretly killed 11 boys and surreptitiouly threw their bodies on the road-side at night. But for the protest of all groups and parties here, there would have been no inquiry at all into these ghastly murders.

Killings in police lock-ups, killings in police vans, indiscriminate killings on public roads by the police have become the order of the day in West Bengal today. But, large-scale killings cannot bring down the prices, nor can they appease the hunger of those who survive. Hence, the protests and the struggles continue. So, in order to stifle and smother the faintest expression of hunger and discontent, a draconian legislation has been clamped down on West Bengal. This Act to detain persons without trial and to take away property would be applied against, obviously, surely and undoubtedly, the workers of all political parties who are against the Congress, to make it easy for Mrs, Gandhi and her followers to win the next elections in a vacant and empty field. The people of West Bengal and of all other places will certainly prefer to lay down their lives but will not submit to the whims of these Congress leaders who are serving the Indian and foreign monopolists.

So, we oppose these Demands.

[*Cut Motions moved to Excess Grants (General) 1968-69*]

SHRI LOBO PRABHU (Udipi) : I beg to move :

That the demand for an excess grant of a sum of Rs. 17,050 in respect of 'Ministry of Commerce' be reduced by Rs. 100.

[Number and nature of Foreign delegations

from which there has been no visible benefit. (1)]

That the demand for an excess grant of a sum of Rs. 64,98,700 in respect of 'Defence Services, Effective : 4-Defence Production' be reduced by Rs. 100.

[Disregard of Budget which even after increase of 45 crores by supplementary grant fell short of 4·5 crores. (2)]

That the demand for an excess grant of a sum of Rs. 50,170 in respect of 'Cabinet' be reduced by Rs. 100.

[Increase in touring expenditure of Ministers as such tours are for political purposes, without even a pretence of service to the people. (3)]

That the demand for an excess grant of a sum of Rs. 23,34,414 in respect of 'Andaman and Nicobar Islands' be reduced by Rs. 100.

[Failure to develop the Andaman and Nicobar Islands for rehabilitation of Pakistan evacuees. (4)]

That the demand for an excess grant of a sum of Rs. 2,32,121 in respect of 'Industries' be reduced by Rs. 100.

[Absence of intelligent anticipation of appointments to vacancies and of debits, (5)]

That the demand for an excess grant of a sum of Rs. 32,39,484 in respect of 'Roads' be reduced by Rs.100.

[Failure to coordinate development of State roads paritcularly village roads with National and other Highways. (6)]

That the demand for an excess grant of a sum of Rs. 1,01,39,458 in respect of 'Posts and Telegraphs—Working Expenses' be reduced by Rs. 100.

[Disproportionate exependit ure during the last two months of the year with defects of rushed work. (7)]

SHRI SHIVA CHANDRA JHA (Madhubani) : I beg to move :

That the demand for an excess grant of a sum of Rs.2,32,121 in respect of 'Industries' be reduced by Rs. 100.

[Failure to solve the crisis that the Khadi industy is facing at present. (8)]

[Cut Motions moved to Demands for Supplementary Grants (General), 1970-71.]

SHRI LOBO PRABHU : I beg to move :

That the demand for a supplementary grant of a sum not exceeding Rs. 1,00,00,000 in respect of 'Other Revenue Expenditure of the Ministry of Finance' be reduced by Rs. 100.

[Trade agreement with Dubai and other Trucial States which are the base of smuggling on an organised scale to which the legal trade may provide a screen. (9)]

That demand for a supplementary grant of a sum not exceeding Rs. 8,70,000 in respect of 'Other Revenue Expenditure of the Ministry of Industrial Development, Internal Trade and Company Affairs', be reduced by Rs. 100.

[Scope and size of an inquiry which on one hand will be self defeating and on the other constitute hostility to industrial investment and development. (10)]

That the demand for a supplementary grant of a sum not exceeding Rs. 4,54,48,000 in respect of 'Expenditure on Displaced Persons', be reduced by Rs. 100.

[Hindus from Pakistan forced to leave their lands and property, without any liability of the Pakistan Government for their rehabilitation in India, for which no demand has been made to Pakistan directly or through the United Nations. (11)]

That the demand for a supplementary grant of a sum not exceeding Rs. 9,80,000 in respect of 'Other Revenue Expenditure of the Minis-

[Shri Lobo Prabhu]

try of Labour, Employment and Rehabilitation' be reduced by Rs. 100.

[Delay in finalising expenditure incurred in 1964 and agreeing to payments without contingent vouchers. (13)]

That the demand for a supplementary grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Extravagance in office contingencies including installation of Information system. (14)]

That the demand for a supplementary grant of a sum not exceeding Rs. 5,00,01,000 in respect of 'Loans and Advances by the Central Government' be reduced by Rs. 100.

[Labour policy which has not only caused this Loss of Rupees fifty-five lakhs but greater loss to trade. (18)]

SHRI BENI SHANKER SHARMA (Banka) : I beg to move :

That the demand for a Supplementary grant of a sum not exceeding Rs. 4,54,48,000 in respect of 'Expenditure on Displaced Persons' be reduced by Rs. 100.

[Failure to stop the continued exodus of Hindus from East Pakistan. (20)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 4,54,48,000 in respect of 'Expenditure on Displaced Persons' be reduced by Rs. 100.

[Failure to provide suitable occupation to the refugees from East Pakistan and enable them to make out a decent living. (21)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 4,54,48,000 in respect of 'Expenditure on Displaced Persons' be reduced by Rs. 100.

[Need to engage the refugees from East Pakistan in gainful occupation, e. g., small cottage or village industries. (22)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 4,54,48,000 in respect of 'Expenditure on Displaced persons' be reduced by Rs. 100.

[Need to provide compensation to the East Pakistan refugees. (23)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Failure to normalise Labour-Management relations in spite of increased wages and interim relief. (24)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Need to provide foodgrains and other articles of necessity to the labour at subsidised rates instead of giving cash increase in the shape of interim relief. (25)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Need to have an Industrial Truce in our Steel Plants for at least five years. (26)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 68,25,000 in respect of 'Defence capital outlay' be reduced by Rs. 100.

[Over-dependence of our war machine on Russian Military hardware, spares and stores and need to keep the new company Bharat Dynamics Ltd., at least free from such dependence. (27)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 5,00,01,000 in respect of 'Loans and Advances by the Central Government' be reduced by Rs. 100.

[Need to reorient our Labour Policy. (28)]

SHRI GANESH GHOSH : I beg to move:

That the demand for a Supplementary grant of a sum not exceeding Rs. 4,54,48,000 in respect of 'Expenditure on Displaced persons' be reduced by Rs. 100.

[Failure to check influx of refugees from East Pakistan. (33)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 4,54,48,000 in respect of 'Expenditure on Displaced persons' be reduced by Rs. 100.

[Complete indifference towards East Pakistani refugees and failure to provide them with adequate rehabilitation facilities. (34)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 4,54,48,000 in respect of 'Expenditure on Displaced persons' be reduced by Rs. 100.

[Failure to demand suitable compensation from the Government of Pakistan for properties left behind by the East Pakistani refugees. (35)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Bungling in the relations between the workers and management in the Durgapur Steel Plant. (36)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Vindictive attitude towards the workers in the Durgapur Steel Plant. (37)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Failure to re-establish good relation between the workers and management in the Durgapur Steel Plant for imporved production. (38)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Need to CIRF to Durgapur Steel Plant when there was already a full contingent of the IRF under the complete control of the management. (39)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Failure to re-employ all the personnel of the IRF of the Durgapur Steel Plant who were recently dismissed. (40)]

That the demand for a Supplementary grant of a sum not exceeding Rs. 11,00,00,000 in respect of 'Posts and Telegrahs working expenses' be reduced by Rs. 100.

[Need to cut down working expenses. (41)]

SHRI RAMAVATAR SHASTRI (Patna) : I beg to move :

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 8,70,000 in respect of 'Other revenue expenditure of the Ministry of Industrial Development and Internal Trade and Company Affairs' be reduced by Rs. 100.

[Need to determine the term of the Inquiry Commission. (42)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,54,48,000 in respect of 'Expenditure on Displaced Persons' be reduced by Rs. 100.

[Failure to solve the problems of displaced persons. (43)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,54,48,000 in respect of 'Expenditure on Displaced Persons' be reduced by Rs. 100.

[Failure to give protection to the lives of the refugees of Deoli Camp. (44)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,54,48,000

[Shri Ramavatar Shastri]

in respect of 'Expenditure on Displaced Persons' be reduced by Rs. 100.

[Need to investigate cases of death of the refugees of Deoli Camp. (45)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Failure to check the losses occurring in Steel Plants. (46)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Failure to check the extravagance in expenditure in Steel Plants (47)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Need to remove the causes resulting in delay in the construction of Bokaro Steel Plants. (48)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Need to take effective steps to remove the shortage of Steel. (49)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Failure to check the rise in the prices of steel. (50)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Need to set up Steel Plants in Kerala and Orissa. (51)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering, be reduced by Rs. 100.

[Failure to abolish the present contract system in respect of the construction of Bokaro Steel Plant. (52)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Inner Policy of the contracts of Bokaro Steel Plant. (53)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Failure to increase the production of pig iron. (54)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,47,000 in respect of 'Ministry of Steel and Heavy Engineering' be reduced by Rs. 100.

[Failure to make the country self-sufficient in the matter of steel. (55)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 11,00,00,000 in respect of 'Posts and Telegraphs—Working Expenses' be reduced by Rs. 100.

[Need to raise the amount of interim relief given to the P. & T. employees. (56)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 11,00,00,000 in respect of 'Posts and Telegraphs—Working Expenses' be reduced by Rs. 100.

[Need to raise the amount of interim relief from Rs. 15—45 to Rs. 70. (57)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 11,00,00,000 in respect of 'Other Revenue Expenditure of the Ministry of Finance' be reduced by Rs. 100.

[Failure to check the organised smuggling by Dubai and other Trucial States (58)].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,56,55,000 in respect of Delhi be reduced by Rs. 100.

[Maltreatment of the teachers by the officers of Delhi Municipal Corporation. (59)].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,56,55,000 in respect of Delhi be reduced by Rs. 100.

[Need to institute an enquiry into extravagant expenditure of loans and grants given to Delhi Municipal Corporation and the corruption prevailing therein (60)].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,56,55,000 in respect of Delhi be reduced by Rs. 100.

[Failure to revise the pay scales of the teachers of Delhi Municipal Corporation (61)].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,56,55,000 in respect of Delhi be reduced by Rs. 100.

[Failure to check extravagance in expenditure of loans and grants given to Delhi Municipal Corporation (62)].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,56,55,000 in respect of Delhi be reduced by Rs. 100.

[Need to change the policy of Delhi Municipal Corporation of levying more taxes on the poor people (63)].

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,56,55,000 in respect of Delhi be reduced by Rs. 100.

[Failure to adopt a right policy for the promotion of Primary School teachers of Delhi Municipal Corporation (64)].

That the demand for a Supplementary Grant of a sum not exceeding Rs. 8,70,000 in respect of 'Other Revenue Expenditure of the Ministry of Industrial Development, Internal Trade and Company Affairs' be reduced by Rs. 100.

[Need to expedite the work of enquiry entrusted to the Commission constituted to enquire into the affairs of large industrial houses (67)].

SHRI SHIVA CHANDRA JHA : I beg to move:

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 1,00,00,000 in respect of 'Other Revenue Expenditure of the Ministry of Finance' be reduced by Rs. 100.

[Failure to stop deficit financing (80)].

MR. CHAIRMAN : The Cut Motions are also before the House.

श्री एस० एम० जोशी (पूना) : सभापति जी, मैं इन माँगों के बारे में सदन का ज्यादा वक्त नहीं लेना चाहता हूँ। विशेष रूप से जो माँग नं० 60 है जो कि इंडस्ट्रियल हाउसेज के बारे में कमीशन ऑफ इन्क्वायरी को लेकर है, उसकी ओर मैं इस सदन का और खास करके मंत्री महोदय का ध्यान आकृष्ट करना चाहता हूँ। कमीशन बनने के बाद भी जो बड़े-बड़े कारखानेदार और उद्योगपति हैं उनके रवय्ये पहले जैसे ही चल रहे हैं। यहाँ पर भी बताया गया कि गोवा में बिड़ला साहब को कोई लाइसेंस मिल गया। इसी तरह टाटा को मिलेगा। मैं एक बात यह पूछना चाहता हूँ कि जब आप इस सम्बन्ध में इन्क्वायरी कर रहे हैं तो क्या कभी इस पर कोई रोक लगेगी ? अगर ऐसा नहीं होगा तो इन्क्वायरी होती रहेगी और यह गोरखधंधे भी चलते रहेंगे। बिड़ला साहब के बारे में मैंने हाल में डा० त्रिगुण सेन को लिखा था। मेरी जानकारी यह है कि बिड़ला साहब को बिड़ला उद्योग के लिए जो बाक्साइट का एक्स्प्लायटेशन है उसका अधिकार दिया जाने वाला है। उन्हें इसका अधिकार मध्य प्रदेश में है, बिहार में है और अन्य जगहों पर भी होगा।

[श्री एस० एम० जोशी]

जहाँ तक मेरी जानकारी है उत्तर प्रदेश में मानिकपुर का जो एरिया है उसमें भी काफी बाक्साइट है, लेकिन वह जंगलों से भरी हुई है। वहाँ की सरकार ने भी जब एप्लिकेशन हुई तो कह दिया कि उसकी हमारे जंगल के लिए जरूरत है। मगर उसके बाद क्या हुआ ? वहाँ की जो ब्यूरोक्रेसी है, और जो यहाँ की नौकरशाही है, दोनों में साँठ-गाँठ हो रही है और ऐडवर्टाइजमेंट करके उनकी ऐप्लिकेशन लेने की कोशिश की जा रही है। अगर हम मोनोपोली को रोकना चाहते हैं तो ऐसा नहीं होना चाहिए। बिड़ला को लीज नहीं मिलना चाहिए। बाक्साइट के लिए जो बिड़ला हाउस की तरफ से ऐप्लिकेशन आ रही है उसकी ओर मंत्री महोदय का ध्यान है या नहीं ? जो वहाँ के छोटे-छोटे लोग हैं उनको वहाँ से निकाला ही जाएगा। जब बड़े लोग वहाँ जायेंगे तो छोटे लोग जो वहाँ कार्य कर रहे हैं उनको वह हटा देंगे। इस तरह की ब्यूरोक्रेसी की साँठ-गाँठ चल रही है। चूंकि बिड़ला साहब की ऐप्लिकेशन पूरी नहीं थी इसलिए जो हमारी नौकरशाही है उसने सब समान तैयार करके उनको दे दिया। उसके बाद उनकी ऐप्लिकेशन आई। उसके बाद वहाँ की हुकूमत ने कहा कि उसको उस की जंगल के लिए आवश्यकता है इसलिए वह रुक गई। लेकिन बाद में ऐसी परिस्थिति आ सकती है कि दुबारा वही चीज हो जाए। जो हमारी केन्द्रीय नौकरशाही है और जो एस० वी० डी० गवर्नमेंट है, सब मिलकर बिड़ला साहब को फिर लीज दिला देंगे और मोनोपोली बढ़ेगी। मोनोपोली बढ़ेगी यही नहीं है, छोटे-छोटे लोग हटाये जायेंगे। क्या हम लोग यह चाहते हैं ?

दूसरी बात में विस्थापितों के बारे में कहना चाहता हूँ जो माँग नं० 70 से सम्बन्धित है। जैसा श्री शास्त्री ने बतलाया, बहुत से लोग यहाँ आते हैं और हम लोग उन्हें ले लेते हैं। आखिर हम लोग करेंगे भी क्या ? उनको पाकिस्तान में पोलिटिकल खयाल से सताया जाता है। जो पाकिस्तान के अखबार हैं उनसे पता चलता है कि वहाँ रिलिजस तरीके पर भी उनके साथ अन्याय होता है। परन्तु वहाँ पर कई पोलिटिकल पार्टीज ऐसी हैं जो जानबूझ कर उन्हें तकलीफ देकर यहाँ भेजती हैं ताकि हिन्दुस्तान और पाकिस्तान के बीच में झगड़ा ज्यादा हो। लेकिन हम लोग जो हैं उन विस्थापितों को कितना देते हैं ? हमारे मित्र श्री बनर्जी कहते हैं कि हम उनको 80 पैसा प्रति आदमी देते हैं। इतने में किस तरह से काम चलेगा, यह हम सब लोग सोच सकते हैं। जब लाखों की तादाद में विस्थापित यहाँ आयेंगे तो हमारा बजट अवश्य बढ़ जाएगा। परन्तु हमको यह भी सोचना चाहिए कि जहाँ तक हमारी नीति का प्रश्न है उसको हम किस तरीके से चलायेंगे। जिस तरह से पाकिस्तान की नीति इण्डिया हेट्रेड की है क्या उसी तरह से हम भी पाकिस्तान हेट्रेड की नीति चलायेंगे ? हमारा विरोध पाकिस्तान हुकूमत से हो सकता है, पाकिस्तान के लोगों से नहीं। इसलिए हमारी वह पालिसी नहीं हो सकती। जो हमारे पड़ौसी हैं हमें उनके साथ भाई-चारे से रहना पड़ेगा। अगर आज नहीं तो कल रहना पड़ेगा। इसलिए मैं कहूँगा कि जो हवा चल रही है उसको हम देखें। अभी हाल में जो एलेक्शन के रिजल्ट निकल रहे हैं उनसे पता चलता है कि भारत के लोगों और पाकिस्तान के लोगों के बीच में कोई झगड़ा नहीं है। अगर झगड़ा है तो जो वहाँ की हुकूमत है, वह जिस तरह का शासन चलाना चाहती है, उससे है। इसलिए मैं कहूँगा कि जो लोग आ रहे हैं, उनके लिए हमें जो सुविधायें देनी चाहिएं, वह हम दें। जो वह आये हैं यह उस पार्टीशन का नतीजा है जो हमने किया है, हमारी नीति का नतीजा है। इसलिए हमें उनको ठीक तरह से रखना चाहिए। लेकिन फिर भी हमारी नीति अच्छी होनी चाहिए जिस तरह पाकिस्तान की इंडिया-हेटिंग की नीति है उस तरह से भारत की पाकिस्तान-हेटिंग की नीति नहीं होनी चाहिए।

हम पाकिस्तान की हुकूमत के खिलाफ हो सकते हैं लेकिन पाकिस्तान की जनता के खिलाफ नहीं हो सकते ।

श्री रामावतार शास्त्री (पटना) : सभापति महोदय, मैं दो मुद्दों के ऊपर आपकी मार्फत सरकार का ध्यान आकृष्ट करना चाहता हूँ । मेरा पहला मुद्दा दिल्ली के सम्बन्ध में है । दिल्ली कारपोरेशन के प्रशासन को सरकार ने 2 करोड़ 64 लाख रु० देने का फैसला किया है ताकि वह प्राइमरी स्कूल के अध्यापकों की स्थिति में सुधार ला सके, और जो टैक्स की वसूली होती है, उस पर खर्च कर सके । दिल्ली के अन्दर जो प्राइमरी स्कूलों में पढ़ाने वाले अध्यापक हैं उनकी हालत बहुत ही दयनीय है । उसका पता इस बात से चलता है कि अभी उन्हें जनसंघ के अध्यक्ष श्री अटल बिहारी वाजपेयी के निवास-स्थान पर धरना देना पड़ा था । वह इसलिए देना पड़ा था कि दिल्ली में जनसंघ का प्रशासन है, उनके हाथ में यहाँ की हुकूमत है और वह हुकूमत अध्यापकों की दुर्वस्था को दूर करने की तरफ ध्यान नहीं दे रही है । मैं यह चाहूँगा कि जब आप उन्हें इतना पैसा देते हैं तो आपको यह भी अधिकार होना चाहिए कि उन की जो माँगें हैं उनको भी आप पूरा करायें । इतना ही नहीं है । यह भी है कि उनके प्रमोशन को लेकर भी झगड़ा चल रहा है । इस प्रमोशन के मसले का हल निकालने के लिए आपको दिल्ली प्रशासन से बातचीत करके, कारपोरेशन से बात-चीत करके कोई रास्ता निकालना चाहिए । नहीं तो आप पैसा भी देते चले जायेंगे और वह मनमाने ढंग से उसको खर्च करते चले जायेंगे । वहाँ पर बहुत सी बातें सुनाई पड़ती हैं । कभी भ्रष्टाचार की बात होती है, कभी और किसी गड़बड़ की बात होती है । लेकिन आप इसकी कोई जाँच नहीं कराते हैं । आपको कम से कम अध्यापकों की तरफ ध्यान देकर उनकी दिक्कतों को दूर कराने की तरफ कदम बढ़ाना चाहिए और उनके प्रमोशन के मसले को हल कराना चाहिए, ताकि उनमें जो असन्तोष है, जिसकी वजह से उनको आन्दोलन की शरण लेनी पड़ती है, भूख हड़ताल करनी पड़ती है जेल के अन्दर, वह दूर हो ।

मेरी दूसरी बात इस्पात और भारी इंजीनियरिंग कारखानों से सम्बन्धित है । आज सबेरे तारांकित प्रश्न के सिलसिले में इस पर कुछ चर्चा हुई, लेकिन वह काफी नहीं हुई क्योंकि समय की कमी थी । मैं चाहूँगा कि इसकी तरफ सावधानी के साथ ध्यान दिया जाए । सौभाग्य से मंत्री जी मौजूद हैं । उन्होंने सबेरे बहस में यह कहा था कि वहाँ कंट्रैक्टर्स की वजह से, कारखानेदारों की वजह से, जो रिफ्रैक्ट्रीज वगैरह सप्लाई करते हैं, ज्यादा दिक्कत नहीं है और 1973 तक कारखाने बनकर तैयार हो जायेंगे । लेकिन आप जानते हैं कि आज उस कारखाने के निर्माण में जो विलम्ब हो रहा है उसकी जवाबदेही अगर किसी पर है तो वह मुख्य रूप से कंट्रैक्टर्स के ऊपर है । 6 लेअर की कंट्रैक्टरशिप वहाँ चलती है । 6 मंजिला हिसाब किताब है । उसको निकालने की जरूरत है । साथ ही जो कारखाने रिफ्रैक्ट्रीज वगैरह सामान सप्लाई करते हैं समय पर सप्लाई नहीं करते हैं, इसलिए नहीं कि सामान नहीं है—सामान है—लेकिन इसलिए कि वे दाम बढ़वाना चाहते हैं और सरकार पर दवाब डाल कर चाहते हैं कि जो कंट्रैक्ट के दाम हैं उससे बढ़कर दाम उनको दिये जायें । इन दो कारणों से कारखाने बनाने में दिक्कत आ रही है । इस सदन के अन्दर और इसके बाहर देश में प्रतिगामी लोग हैं, प्रतिक्रियावादी ताकतें हैं जो देश को समाजवाद की तरफ बढ़ने नहीं देना चाहती हैं, जो हर किसी प्रगतिशील नीति का विरोध करती हैं । ऐसा करना उनका पेशा हो गया है । सोवियत रूस या दूसरे देश जो हमारी मदद कर रहे हैं कारखानों को खड़ा करने में, उनके ऊपर इन ताकतों के द्वारा हमले किये जाते हैं, उनकी निन्दा की जाती है, उनको जनता की निगाहों में नीचे गिराने की कोशिश की जाती

है। एकमात्र यही उनका उद्देश्य रहता है। इसको देखते हुए यह जरूरी है कि हम उनसे होशियार रहें। मंत्री महोदय ने आज सवेरे बताया था कि सोवियत रूस को जो सामान सप्लाई करना है, उसमें कोई गड़बड़ी नहीं है। वह समय पर मिल रहा है। जब यह बात है तो विलम्ब क्यों हो रहा है, आपको समय आगे क्यो बढ़ाना पड़ता है ? मेरी समझ में इसका एक कारण यही है कि कांट्रैक्ट सिस्टम आपने जो बना रखा है, उसको खत्म करके आप खुद उस काम को करें। यह एक महत्वपूर्ण उद्योग है। इससे हमारी आजादी की नींव मजबूत होगी, हम आत्मनिर्भर होंगे, हमारी परनिर्भरता स्टील के मामले में, इस्पात के मामले में खत्म होगी और हम समाजवाद की तरफ बढ़ सकेंगे। इसके लिए यह जरूरी है कि वह जल्दी से जल्दी बने और इसके मार्ग में जो बाधायें हैं, उनको दूर किया जाए। जो कांट्रैक्टर लोग हैं, जो रिफ्रैक्ट्री का सामान सप्लाई करने वाले हैं, उनकी नीति यह है कि दाम बढ़वाए जाएं और इसके लिए दवाब डाला जाए। आपने कहा है कि आप उनके आगे झुकेंगे नहीं। मुझे खतरा है कि आप झुक जाएंगे। मैं कहूँगा कि आप झुकिये नहीं।

पेट्रियाट में जो कुछ आया है, वह बहुत लम्बा है। उसको मैं थोड़ा सा पढ़ना चाहता हूँ। अगर वह बात सही है जो उसमें लिखी है, तो उन पर विचार करके उसे आपको दूर करना चाहिए। अगर गलत है तो कहना चाहिए कि गलत हैं। किस तरह से रिफ्रैक्ट्री सप्लाई करने वाली जो फर्म है उसने दाम बढ़ा दिया है, इसको मैं आपको पढ़कर बताना चाहता हूँ। इसके बाद मैं खत्म कर दूंगा :

"One of the firms with the biggest contract for the supply of refractories to the Bokaro plant—Indian Fire Bricks and Insulation Company—had suddenly increased the price of the existing orders with it by about ·125 per cent, in total violation of the terms of the contract. The cost of the existing orders under the contract was Rs. 35·15 lakhs. The company is now demanding about Rs. 86 lakhs for the same."

आपने आज सवेरे कहा है कि इस तरह की बातें जरूर आई हैं हमारे सामने लेकिन हमने इसको माना नहीं है। अगर आप सचमुच में बोकारो को बनाना चाहते हैं तो जो यह कांट्रैक्ट सिस्टम की बीमारी है, जो रिफ्रैक्ट्री का सामान सप्लाई करते हैं, उनके ऊपर आप सख्ती करें ताकि जो निर्धारित समय है उसको आगे न बढ़ाना पड़े, उसमें ही वह पूरा हो जाए। यह बहुत बड़ा नेशनल प्रोजैक्ट है। यह एक राष्ट्रीय उद्योग है। इससे हमारी आजादी मजबूत होगी और हम आत्मनिर्भर हो सकेंगे।

श्री रणधीर सिंह (रोहतक) : मैं डिमांड नम्बर्ज 53, 5, 8, 54, 57, 121 और 42 पर थोड़ासा कहना चाहता हूँ। मैं यह नहीं कहता कि किसी की तनख्वाह आप न बढ़ाएं। सभी की बढ़ें। लेकिन मैं यह भी चाहता हूँ कि जिनकी जरूरत ज्यादा है, उनकी पहले बढ़े। जो ज्यादा गरीब हैं, जिनकी नीड दूसरों से बड़ी है, उनकी पहले बढ़े। लेकिन यहाँ पर तो सारी चीज राजनीति पर चलती है। जिसके पास ताकत है, जिसकी लाठी है, उसी की भैंस है, जिसके पास लाल झंडा है, जिसके पास ट्रेड यूनियन है, उसी की बढ़ती है। ये तो काम करा लेते हैं, बाकी बैठे देखते रह जाते हैं। दो सवा दो अरब रुपया आपने मुख्तलिफ तनख्वाहों को बढ़ाने में खर्च कर दिया है। लेकिन अगर आपने देश के गरीब आदमी को देना है तो उसमें तो सभी आते हैं। जिस तरह से आप तनख्वाहें इनकी बढ़ाते जा रहे हैं उससे तो यही सिद्ध होता है मर्ज बढ़ता ही गया ज्यों-ज्यों दवा की। इस साल सवा दो अरब, अगले साल फिर सवा दो अरब, उसके बाद फिर सवा दो अरब। क्या यह समस्या का इलाज है ? जिस तरह से झोली फट जाती है उसमें आप जितना भी डालते जाएं वह निकलता ही जाएगा, उसी तरह से यह बात

है। इसका इलाज आपको निकालना होगा। क्यों ज्यादा तनख्वाहें दी जा रही हैं? वजह क्या है? इस वास्ते रिलीफ दिया गया है कि महंगाई हो गई है। महंगाई बढ़ती जाएगी और आप इसी तरफ से खर्च करते चले जाएंगे। इसका इलाज यह है कि प्रोडक्टिव मीन्ज के ऊपर ज्यादा से ज्यादा खर्च किया जाए। सवा दो अरब रुपये की रकम थोड़ी नहीं होती है। लेकिन जिसका बढ़ना चाहिए था उसका भी आपने कुछ किया है? मैं कोई क्लीवेज पैदा करना नहीं चाहता हूँ देहात में और शहर में। नीड बेस्ड मिनिमम वेज की बात भी की जाती है। मैं सैंट्रल गवर्नमेंट और स्टेट गवर्नमेंट के जो कर्मचारी हैं उनको मुबारिकबाद देता हूँ इस तनख्वाहों की बढ़ोतरी के लिए। लेकिन उनसे भी ज्यादा जो गरीब हैं, क्या उनका भी झंडा बनर्जी साहब ने उठाया है कभी। मैं उठाता हूँ। देहातों में करोड़ों आदमी ऐसे हैं जिनको आप हरिजन कह लीजिए, बैक्वर्ड क्लासिस के कह लीजिये, जो अनपढ़ हैं, जिनको सही मानों में पन्द्रह पैसे भी हर रोज नहीं मिलते हैं। वे बाजरे की खिचड़ी खाते हैं। सारा दिन काम करते हैं जानवरों की तरह और रोज कमाते हैं और रोज खा लेते हैं। कल का पता नहीं मिलेगा काम या नहीं मिलेगा। मिनिमम वेज एक्ट उन पर लागू नहीं होता है। कम से कम डेढ़ दो रुपया मजदूरी उनको रोज मिल जाए, इसकी व्यवस्था तो आप कर दें। उनको यहाँ तक कहा जाता है कि खेत में जाकर काम करो और काम करने के बाद कहा जाता है कि मवेशी के लिए यह ले जाओ, यही तुम्हारी आज की मजदूरी है। उसी में सब कुछहो गया। कभी आपने उनके वास्ते झंडा उठाया है? नहीं उठाया है। कैसे उठायेंगे आप? वे करोड़ों की तादाद में हैं, आपको तो थोड़े से लोगों की मदद चाहिए। आपको तो डिक्टेटरशिप आफ दी प्रोलीटेरिएट चाहिए। वे अच्छे रेवोल्यूशनरी नहीं बन सकते हैं। वे आर्गेनाइज नहीं हो सकते हैं। इसलिए उधर आप नहीं जाते हैं।

फौज में एक-एक आदमी को पचास-पचास और साठ-साठ रुपया महीना मिलता है। वे जो काम करते हैं बनर्जी साहब वह काम दस हजार महीने में और मैं शायद बीस हजार महीने में भी नहीं करूँगा। चीन की तोपों के सामने आप ने उनको खड़ा कर रखा है कई साल से। वे अपनी बीवी-बच्चों का मुँह भी कई-कई सालों तक नहीं देख सकते हैं। खंदकों में वे रहते हैं, ट्रैंचिज में वे रहते हैं। उन लोगों की तरफ आपका ध्यान नहीं जाता है। पीस स्टेशन पर उनको पोस्ट किया जाता है तो फैमिली इकोमोडेशन भी उनको नहीं दी जाती है। एक ही क्लास के लिए ढिढोरा पीटा जाता है, डफली बजाई जाती है। लेकिन जब आप इस तरह से खर्च करते हैं तो ओवर आल पिक्चर भी आपके सामने रहनी चाहिए सारे देश की। जो बोलते नहीं हैं, जो डम्ब कैटल हैं, जो किसान, मजदूर, हरिजन और बैक्वर्ड क्लासिस के हैं, जो देहातों में रहते हैं, उनका भी कोई पुरसां हाल होना चाहिए। उनको तरफ से आँखें मूंद ली गई हैं।

सवाल यह है कि इस देश में प्रोडक्शन कैसे बढ़े। बेकार के कामों में रुपया खर्च कर दिया जाता है। तनख्वाहें बढ़ाने में अरबों रुपया खर्च कर दिया जाता है। गरीबों के ऊपर उसका भार डाल दिया जाता है। अगर यही रुपया प्रोडक्शन बढ़ाने में खर्च किया जाए तो चीजें सस्ती हो सकती हैं। कटक में एक साइंस इंस्टीट्यूट है। उसको हम देखने गए थे। वहाँ पैडी पैदा करने के लिए एक नया इम्प्लेमेंट निकाला गया है जो चालीस-पचास रुपये का है। उसी को फैब्रिकेट किया जा सकता है और सबसिडाइज करके किसानों को सस्ते दामों पर दिया जा सकता है। अगर ऐसा किया जाए तो जिस तरह से ग्रीन रेवोल्यूशन हो गया है उसी तरह से राइस रेवोल्यूशन भी हो जाएगा। आज ट्रैक्टर चार-चार और दस-दस और पंद्रह-पंद्रह हजार में भी नहीं मिलता। इसी तरह से और इम्प्लेमेंट्स हैं, जो इज्जतनगर में, पन्त-नगर में, लुधियाना में, हिसार में बने हैं जिन

[श्री रणधीर सिंह]

को सस्ता करके किसानों को दिया जा सकता है। लेकिन इसको जो ट्रैक्टर बनाने वाले हैं, एस्कोर्ट्स वगैरह, वे कैसे होने देंगे। बजाय रुपया उधर खर्च करने के आप इधर करें और आप देखेंगें कि एक बीघे में कितना ज्यादा अनाज पैदा होता है और कैसे भाव नीचे आते हैं। अभी अखबारों में आया है कि एक गाय प्रधान मंत्री को दिखाई गई है जिसका क्रास ब्रीडिंग से दस गुना दूध हो जाएगा। आप ऐसे काम करो जिससे प्रोडक्शन बढ़े, दूध का, अनाज का दूसरी चीजों का। अगर प्रोडक्शन ज्यादा होगी तो कीमतें नीचे आयेंगी और आपको इस तरह से अनप्रोडक्टिव कामों पर खर्च नहीं करना पड़ेगा। तब इतना अनाज पैदा हो सकता है कि घर-घर में वह पड़ा सड़ने लग जाएगा। इंटेरिम रिलीफ इस वास्ते दिया गया है क्योंकि महंगाई हो गई है। जब पैदावार ज्यादा हो जाएगी तो वे सस्ती हो जाएंगी।

स्टेट के फंड का एक-एक पैसा कीमती है। ढाई अरब रुपया कोई मामूली रकम नहीं है। सुबह हम प्लानिंग कमीशन की मीटिंग में बैठे थे। वहाँ किसानों के लिए हमें पता चला कि 67 करोड़ भी नहीं दिया गया है। मुझे इस बात पर शर्म आती है। गवर्नमेंट भी क्या करे? लेकिन इन लोगों को उससे भी तसल्ली नहीं है; वे और मागेंगे। उसके बाद स्टेट के एम्पलाईज भी मागेंगे। इस देश में कोई भी बात नेशनल एंगल से नहीं देखी जाती है। यहाँ पर हर एक बात को पोलीटिकल एंगल से देखा जाता है। किसान के लिए सिर्फ 67 करोड़ रुपये दिये गये हैं। मैं तो कहता हूँ कि किसान को पैदावार बढ़ाने के लिए, ड्राई-फार्मिन्ग के लिए, माइनर और मेजर इर्रिगेशन प्राजेक्ट्स के लिए पूरी मदद दी जाए, तो देश पता नहीं कहाँ पहुँच जाएगा। लेकिन इस बात को कोई नहीं सोचता है। सब लोग यही सोचते हैं कि अखबार में उनका नाम आये और उनकी लीडरी चमके।

जो प्रोडक्शन करने वाला तबका है, जो कमाऊ पूत है, उसकी तरफ कोई ध्यान नहीं देता है। इस देश में प्रोडक्टिव तबका और कमाऊ पूत किसान हैं, देहात में रहने वाले गरीब हरिजन हैं। अगर उन लोगों को पूरी मदद दी जाए तो पैदावार बढ़ेगी और कीमतें कम होंगी। आज कहा जाता है कि पाँच सौ रुपये में गुजारा नहीं होता। अगर महंगाई कम हो जाएगी तो सौ रुपये में गुजारा हो जाएगा। लेकिन अगर ये लोग तन्ख्वाह बढ़ाने की बात न कहें तो उन की लीडरी कैसे चलेगी?

मैं सरकार से भी यह कहना चाहता हूँ कि वह इन लोगों से ज्यादा दबा न करे। इन लोगों के लिए गजेन्द्रगडकर कमीशन और न जाने कितने कमीशन बनाये गये हैं। क्या देहात के लिए भी कोई कमीशन बनाया गया है? क्या कोई कमीशन बना कर किसान को उसकी पैदावार की ठीक कीमत देने के बारे में सोचा गया है? आज किसान को अपनी लेबर का ठीक मुआवजा नहीं मिलता है। चाहे गेहूँ हो या चावल, गन्ना या तम्बाकू हो, किसान को अपनी पैदावार की ठीक कीमत नहीं मिलती है। उसको अपने इनवैस्टमेंट का ठीक रिटर्न नहीं मिलता है।

मैं अपने इन दोस्तों से यह कहूँगा कि वह चौबीसों घण्टे लीडरों के चक्कर में न फंसे रहें। किसान वह सोने का अन्डा देने वाली मुर्गी है, जिससे सारे देश की हालत अच्छी हो सकती है। वह रात-दिन, सर्दी-गर्मी में हल चलाता है और मेहनत करता है। पैदावार बढ़ाने के लिए उस को पैसा और सहूलियतें दी जायें। आज जरूरत इस बात की है कि थोथी सियासत को छोड़कर देश का एक-एक पैसा बचाया जाए, क्योंकि उस पर सारे देश के लोगों का हक है। ये लोग देश के रुपये को रांग डायरेक्शन में खर्च करवा रहे हैं। उस रुपये को उत्पादन बढ़ाने के लिए, प्रोडक्टिव मीन्ज को बढ़ाने के लिए खर्च किया जाना चाहिए।

गुजरात में नर्वदा ने सत्यानाश कर रखा है। भड़ौंच का पूरा शहर और जिला ऐसी हालत में है जिसमें दिल्ली में गालिब का मकान है। जलजले और बाढ़ दोनों ने मिलकर उनको खत्म कर दिया है। उस नदी ने गुजरात और मध्य प्रदेश का सत्यानाश कर रखा है। इस तरह के जो प्रोजेक्ट खटाई में पड़े हुए हैं, उनको फौरन चालू कर दिया जाना चाहिए। इससे देश की पैदावार बढ़ेगी।

ये लोग असली कामों को छोड़कर बेकार बातों में पड़े हुए हैं। ये हर रोज हंटर लेकर गवर्नमेंट की पिटाई करते हैं कि महंगाई कम करो। लेकिन किसान की मदद करने और प्रोडक्शन बढ़ाने की बात न कहकर ये सिर्फ तनख्वाहें बढ़ाने की बात कहते हैं। मुझे यह देखकर दुःख होता है कि किसान के काम के लिए प्रोडक्शन बढ़ाने के लिए तो सिर्फ 67 करोड़ रुपये दिये गये हैं और बेकार तनख्वाहों के लिए 2 अरब रुपये। एम्पलाईज को दो अरब नहीं, बल्कि चार अरब रुपये दिये जायें, लेकिन कभी तो यह सिलसिला बन्द होना चाहिए। यह सिलसिला हर साल चलेगा, क्योंकि यह तो लीडरी चमकाने का जरिया बन गया है।

सवाल यह है कि इस देश में केवल सैंट्रल गवर्नमेंट के एम्पलाईज की तनख्वाह ही क्यों बढ़े? दूसरे लोगों की तन्ख्वाह क्यों न बढ़े? फौज के लोगों की तन्ख्वाह क्यों न बढ़े? हम इस बात के हक में हैं कि उनकी तन्ख्वाहें बढ़ाई जायें। लेकिन क्या हम ऐसा करने की पोजीशन में हैं? हमारे दोस्तों को देश के हित में भी सोचना चाहिए। वे हर वक्त लीडरी और राजनीति की बात न सोचें।

आज हमको अपनी पालिसी में एम्फेसिस को बदलना चाहिए। दुर्गापुर वगैरह बड़े-बड़े अन्डरटेकिंग्ज पर पाँच-दस हजार करोड़ रुपया लगा रखा है और वे लीडरी को चमकाने के किले बन गये हैं। उनमें हर साल पचास साठ करोड़ रुपये का नुकसान होता है। उनकी वजह से सारे देश का अमन खतरे में पड़ गया है। रुपया वहाँ फैंकने के बजाये देहात में लगाया जाए। किसानों को पैदावार बढ़ाने के लिए सहूलियतें दी जायें। देहात में बिजली, सड़कों और नहरों के लिए रुपया दिया जाए। उस रुपये से काटेज इंडस्ट्रीज खोली जायें। फिर देखिए कि हिन्दुस्तान की कितनी तरक्की होती है। आज यह हालत है कि कहा जाता है कि चाय के पैसे बढ़ गये हैं, इसलिए तनख्वाह बढ़ाई जायें, फीस बढ़ गई है इसलिए तनख्वाह बढ़ाई जायें। हमारे दोस्त नीड-बेस्ड वेजिज की बातें करते हैं। नीड सिर्फ सैंट्रल गवर्नमेंट के एम्पलाईज की नहीं हैं। उससे भी ज्यादा नीड देहात के किसानों, गरीब हरिजनों वगैरह की हैं। शेख शादी ने एक बार कहा था कि मेरे पास एक जूता था और दूसरा पैर मेरा जलता था, इसलिए मैं रोता था; लेकिन अब मैंने देख लिया है कि दुनिया में ऐसे भी आदमी हैं जिनके दोनों पैर जल रहे हैं, इसलिए मेरा रोना बन्द हो गया है।

मैं अपने दोस्तों को काशन करना चाहता हूँ कि अगर किसान को अपने साथ हो रही बेइन्साफी का एहसास हो गया, तो उनकी लीडरी ऐसे ही धरी रह जायेगी। किसान, देहाती और मजदूर से ज्यादा कोई देशभक्त नहीं है। अगर उसने एक दफा कन्धा लगा दिया तो ये लोग पता नहीं कहाँ मिलेंगे। आज किसानों को लूटा जा रहा है। उनको अपनी पैदावार का ठीक मुआवजा नहीं मिलता है। उनको पूरी सहूलियतें नहीं मिलती हैं। नौकरियों में और देश की ताकत में उनके लिए जगह नहीं है। मैं आपकी मार्फत श्री बनर्जी से कहना चाहता हूँ कि वह जगह-जगह हड़ताल की बात करते हैं, लेकिन अगर किसान ने हड़ताल कर दी, तो वह कहाँ ठहरेंगे। अगर उसने अनाज देना बन्द कर दिया तो देश की क्या हालत होगी? इसलिए यह जरूरी है कि सारे नेशनल रीसोर्सिज को

[श्री रणधीर सिंह]

मोबिलाइज करके देहात में पानी, बिजली और चीप क्रेडिट का इन्तजाम किया जाए। उससे प्रोडक्शन इतना बढ़ेगा कि हम एम्पलाईज को तिगुनी तनख्वाह दे सकेंगे। आज तो हालत यह है कि घर में नहीं दाने, अम्मा चली भुनाने। देश में रुपया नहीं है, तनख्वाह कैसे बढ़ाई जायें? किसान कहाँ से रुपया देगा? वह तो भूखों मर रहा है। अगर उसका स्टैंडर्ड आफ लाइफ बढ़ता है, अगर उसमें रफलुएंस आता है, ताकत आती है तो हम एम्पलाईज को दस गुना कर देंगे। आज किसान में ताकत नहीं है। देश के 100 आदमियों में से एक को जिन्दा रखने के लिए 99 को मारा जाए, वह शराफत की बात नहीं है। मैं अपने भाइयों से अपील करूँगा कि वे अपनी नजर राजनीति के अपने ढाँचे को चलाने तक ही महदूद न रखें। वे गरीब किसानों और हरिजनों का भी ध्यान रखें।

आखिर मुलाजिम भी तो किसानों और मजदूरों के बेटे हैं। मुलाजिमों के मां-बाप भी तो देहात में रहने वाले हैं। मुलाजिमों की तनख्वाह बढ़ाने के लिए उनके माँ-बाप का गला काटा जाएगा। इसलिए तनख्वाह बढ़ाने के लिए मुलाजिमों को बहकाना ठीक नहीं है। लेकिन "कौन जाये जौक दिल्ली की गलियाँ छोड़कर"? अगर ये लोग ऐसा नहीं करेंगे तो इनकी लीडरी कैसे चलेगी? आज इस देश में दिखावे और बहरूपियेपन के अलावा कोई बात नजर नहीं आती है। हम सब इसमें शामिल हैं। इसलिए देहात को उठाना निहायत जरूरी है। मैं गवर्नमेंट से भी कहूँगा कि वह ज्यादा दबा न करे। वह तगड़ी हो जाए और इनको पकड़ कर जेल में ठूँस दे। एक दफा यह ठीक हो गया तो मजदूर भी समझेगा कि हाँ, यह ठीक कहते हैं। बाप के पास कुछ होगा तो बेटा जरूर लेगा। यह जो मुलाजिम है चाहे यहाँ का हो चाहे स्टेट का हो जो मजदूर हैं यह बेटे हैं सारे देश के। अगर बाप के पास पैसा होगा तो बेटे को देगा और अगर बाप ही फक्कड़ है, उसके पास कुछ नहीं है तो वह बेटे को क्या देगा? तो मैं आपके मार्फत कहना चाहता हूँ कि जो इस देश के रिसोर्सिज हैं, जितनी भी देश की दौलत है चाहे वह बाहर से आती है या यहाँ की है, चाहे अमेरिका की हो, इंग्लैंड की हो या रूस की हो चाहे वर्ल्ड मानेटरी फंड की हो, सारा रुपया आप जुटाएं और उसे देहात में लगा दें। और फिर इन भाइयों के साथ बात करें। हम तुम्हारी तनख्वाह एक गुना नहीं दस गुना कर देंगे। लेकिन जब पास में कुछ होगा तब तो करेंगे। जब पास में कुछ नहीं है तो कहाँ से हम लाएंगे? तो मैं यही कहना चाहता हूँ इनसे भी कि ये भी अपने नुक्ते-निगाह को थोड़ा बदलें। 24 घण्टे राजनीति नहीं करनी चाहिए। कोई शराफत की बात करें, ईमानदारी की बात सोचें। जो मुलाजिम हैं वह हमारे ही बेटे हैं, चाहे वह फौज में हों, सरकारी दफ्तरों में हों या कहीं भी हों। आज क्या होता है कि उनके लिए पैनल बन रहे हैं, ज्वाइंट कंसल्टेटिव कांसिल्स बन रही हैं, कहते हैं हम यह कर देंगे, रेलें बन्द कर देंगे, गवर्नमेंट को बन्द कर देंगे, यह क्या बातें करते हैं? यह रेलें भी आपकी हैं, गवर्नमेंटे भी आपकी है। यह जो आप ऊटपटांग बातें करते रहते हैं, एक दिन ऐसा भी हो सकता है कि आपके साथ भी यही हो। मैं यह इसलिए नहीं कह रहा हूँ कि मैं कोई भगत आदमी हूँ और इसलिए कोई नसीहत आपको दे रहा हूँ मेरा कहना यह है कि जहाँ वास्तव में रुपया खर्च करना चाहिए वहाँ रुपया खर्च करके हम अपनी ताकत को बढ़ाएं और ताकत बढ़ेगी तो उसका हिस्सा सरकारी एम्प्लाईज को भी मिलेगा, सबको मिलेगा।

श्री वेणी शंकर शर्मा : सभापति जी, मैं अनुपूरक और अतिरिक्त अनुदानों की माँगों की स्वीकृति दिये जाने का विरोधी हूँ। यद्यपि हमारे संविधान की 115 वीं धारा में यह छूट दी गई है कि जब मंत्री महोदय को आवश्यकता

हो तो वे अतिरिक्त और अनुपूरक अनुदानों की माँग लेकर सदन के सामने आ सकते हैं, किन्तु यह एक अपवाद का विषय होना चाहिए, रोजमर्रा का नियम नहीं। सभापति महोदय, हम देखते हैं कि प्रति वर्ष एक बार नहीं दो-दो बार और शायद कभी-कभी तीन-तीन बार हमारे मंत्री महोदय एक्सेस और सप्लीमेंट्री डिमांड्स के लिए सदन में आते हैं। मैं मंत्री महोदय से पूछना चाहता हूँ कि क्या हिन्दुस्तान का हर एक व्यक्ति इसी तरह अपनी आवश्यकता के अनुसार खर्च करता हुआ उसके लिए हमेशा पैसे प्राप्त कर सकता है ? मैं उनसे जानना चाहूँगा कि जो उनके घरों में होम मिनिस्टर हैं, जो गृह-स्वामिनियाँ हैं वह जब चाहें जितना रुपया खर्च कर दें और उनको वह उतना रुपया दे सकते हैं ? शायद वह दे दें लेकिन वह जो हमारे दूसरे मुलाजिम हैं वह ऐसा नहीं कर सकते। उनको अपने खर्च को अपनी आय के भीतर रखना पड़ता है। इसलिए मैं मंत्री महोदय से प्रार्थना करूँगा कि जो अतिरिक्त खर्च होते हैं उसको जैसे घरों में गृह-स्वामिनियाँ करती हैं, जो फालतू खर्चे होते हैं उस में कमी करके उससे उसको पूरा करती हैं, उसी तरह वह भी करें। 1968 के बजट को पेश करते हुए तत्कालीन उप-प्रधान मंत्री और वित्त मंत्री श्री मोरार जी देसाई ने राष्ट्र के खर्चे में कमी करने की बात कही थी। मैं मंत्री महोदय से पूछना चाहूँगा कि आज उन बातों को ढाई वर्ष से अधिक हो रहे हैं, उन्होंने किन-किन मदों में खर्च में कमी करने की कोशिश की है और उसमें उनको क्या और कहाँ तक सफलता मिली है ?

दूसरी बात यह है कि खर्च के साथ-साथ हमें आमदनी बढ़ाने का भी जरिया सोचना चाहिए। अभी सभापति महोदय, जब आप बोल रहे थे तो मैं बड़े ध्यान से आपकी बातों को सुन रहा था। आपने आय के स्रोतों को बढ़ाने के लिए जिस ब्लैक मनी की चर्चा आज देश में काफी हो रही है उसकी भी चर्चा की। हमारे यहाँ कुछ लोग ऐसे हैं कि जो बराबर ब्लैक मनी को बाहर लाने का विरोध करते हैं। मैं उनमें नहीं हूँ। रुपया जहाँ कहीं हो, वह देश के काम में लगना चाहिए। मैं आप से सहमत हूँ, जब आप यह कह रहे थे कि जो ब्लैक मनी है यह केवल व्यापारियों के पास ही नहीं है, और भी दूसरे लोग हैं जैसे बड़े-बड़े आफिसर्स हैं उनके पास भी काफी ब्लैक मनी है। धन्यवाद दीजिए हमारी लाइसेंसिंग और परमिट पालिसीज को जिसकी वजह से काफी काला धन उनके पास भी इकट्ठा हो गया है। मैं किसी खास आफिसर या विभाग की बात नहीं करता। लेकिन इस तथ्य को भी आँखों से ओझल नहीं किया जा सकता कि आज हमारे आफिसरों के पास भी बहुत सा काला धन है। आप उसे टैक्स के रूप में नहीं ले सकते। आज तक आपने कोशिश की लेने की लेकिन नहीं ले सके। परन्तु वह राष्ट्र का धन है। हमें उसे राष्ट्र के हित में लगाना चाहिए। क्या हम उसके लिए कोई ऐसा उपाय नहीं कर सकते कि वह रुपया उनके हाथ से निकल कर राष्ट्र के कोष में आ जाय, मालकियत उनकी बनी रहे और आपका काम भी चले। इसके लिए कुछ समय पूर्व मैंने मन्त्री महोदय को एक सजेशन दिया था, शायद उनके विचाराधीन है या नहीं मुझे पता नहीं। लेकिन मैं कहना चाहता हूँ कि जिस तरह स्विट्जरलैंड में स्विस बैंक्स हैं वहाँ सब लोग अपना रुपया जमा करते हैं, इसी तरह से यहाँ भी किया जा सकता है, जिस किसी के पास भी जिस तरह का भी पैसा हो उसे वह बैंक में जमा करा दें और वह रुपया राष्ट्र के हित में लग जाय।

अब मैं इस संबंध में जनरल ऑबजर्वेशन के बाद माँगों के संबंध में कुछ कहना चाहता हूँ डिमांड नं० 50 के विषय में दिल्ली नगर निगम को कुछ सहायता देने की बात कही गई है। मैं माननीय प्रकाश वीर शास्त्री जी की बातों से सहमत हूँ कि अभी तक आपने यह निश्चय नहीं किया है कि दिल्ली नगर निगम रहेगा या नहीं शायद आप इसीलिए चुपचाप बैठे हैं कि यदि आपकी पार्टी का बहुमत हो तो वह कायम रहेगा

[बेणी शंकर शर्मा]

और यदि आपकी पार्टी का बहुमत नहीं हुआ तो वह नहीं रहेगा। मैं इस मनोवृत्ति की घोर भर्त्सना करता हूँ और मैं चाहता हूँ कि आप जब माँगों को पेश कर रहे हैं तो सबसे पहले इस बात का निश्चय कर लें कि दिल्ली के अन्दर नगर निगम रहेगा या नहीं रहेगा ?

दूसरी बात मैं माँग नं० 70 के संबंध में कहना चाहता हूँ। यह बड़े दुर्भाग्य का विषय है कि आज भी पूर्वी पाकिस्तान से हमारे भाई लाखों की संख्या में आ रहे हैं। सरकार के आँकड़ों के मुताबिक 1 जनवरी से 6 नवम्बर, 1970 तक 2 लाख 38 हजार 343 लोग आ चुके हैं और भी लोग आ रहे हैं। यह स्थिति कब तक चलेगी कहा नहीं जा सकता। मैं आशा करता हूँ कि कल जो पाकिस्तान में चुनाव हुए हैं उससे स्थिति में कुछ सुधार होना चाहिए और मैं माननीय मंत्री जी से प्रार्थना करूँगा कि वह एक्सटर्नल अफेयर्स मिनिस्टर के द्वारा कुछ ऐसा प्रयत्न जारी कराएं जिससे हमारे इन भाइयों का और आना रुके और साथ-साथ जो भाई यहाँ आ चुके हैं उनको भी वहाँ वापस जाने की सुविधा मिले। मैं घोर आशावादी हूँ और मैं समझता हूँ कि पूर्वी पाकिस्तान में श्री मुजीबुर्रहमान के नेतृत्व में जिस अवामी लीग का बहुमत हुआ है उसमें हिन्दुओं की वह दुर्दशा नहीं होगी जो आज तक होती आई है।

इस आशा के साथ साथ मैं मंत्री महोदय का ध्यान पूर्वी पाकिस्तान से आए हुए रेफ्यूजीज की तरफ भी दिलाना चाहूँगा। अभी बनर्जी साहब ने कहा कि 86 पैसा हर एक आदमी को मिलता है। वह गलत है। एक परिवार को जिसमें एक ही आदमी हो उसे 25-26 या 30 रुपये महीना मिलता है। जहाँ दो, तीन, चार या पाँच होते हैं वहाँ 50 से 70 रुपये तक मिलता है। पाँच से अधिक परिवार के सदस्य होने पर उनको 70 से अधिक नहीं मिलता, चाहे वे सात हों, आठ हों या दस हों। अब उसमें वह 86 पैसे होता है या 40 होता है उसका तो हिसाब आप लगाएं लेकिन जो कुछ भी मिलता है, अगर एक आदमी भी परिवार में हैं तो उतने पैसे से कैसे काम चल सकता है ? मैं कहना चाहता हूँ कि यह नीति गलत है और यह नीति हमारे उन भाइयों का पेट भरने में नाकाफी होने के साथ-साथ उनके नैतिक और मानसिक स्तर को भी गिराती है। वह अपने को हीन भावना से सोचते हैं। इसलिए मैं सलाह दूंगा, कि हमारे लेबर और रिहैबिलिटेशन मिनिस्टर जो यहाँ बैठे हुए हैं, हमारे इन भाइयों को जो इन कैम्पों में पड़े हुए हैं उनके जीवन-यापन के लिए उनको कुछ ऐसे कामों में लगायें जिससे वे स्वयं पेट भर सकें।

मेरे क्षेत्र में देवघर के पास मोहनपुर में एक कैम्प लगा हुआ है। वहाँ मैंने देखा कि कुछ लोग ऐसे हैं जो अच्छा काम कर सकते थे। उस गांव में एक ग्राम उद्योग का केन्द्र भी है। मैंने उसके अधिकारियों से भी वहाँ बातें कीं उन्होंने बताया कि अगर एक-एक अम्बर चरखा रेफ्यूजीज को सरकार दे सके तो एक परिवार जिसमें पाँच सदस्य हैं कम से कम 150 रुपये तक कमा सकता है। और भी ऐसे बहुत से काम हैं, छोटे-छोटे घरेलू उद्योग हैं, जिनमें उनको लगाया जा सकता है। सिलाई की मशीनें हम उनको दे सकते हैं और उसके लिए हम ऐसा संगठन कर सकते हैं जिससे कि वे सिलाई का काम करके तैयार माल को बाजार में वेच सकें। और भी ऐसे बहुत से काम हैं। इसलिए उनको जोश न देकर कुछ काम में लगाने की चेष्टा करनी चाहिए, जिससे वे सम्मान के साथ अपना जीवनयापन कर सकें।

16.00 hrs.

अब मैं डिमाण्ड सं० 95 के सम्बन्ध में कुछ कहना चाहता हूँ। मेरे भाई रणधीर सिंह जी ने बहुत जोशीले शब्दों में इस बात पर चर्चा की है। अभी आपने इन्टैरिम रिलीफ सैन्ट्रल गवर्नमेंट एम्पलाइज को दिया है। मैं इस बात को मानता हूँ कि आज की अवस्था में उनको जो

रिलीफ दिया गया है, वह अपर्याप्त है, किन्तु साथ ही साथ आपको यह भी देखना होगा कि हम इस तरह इन्टैरिम रिलीफ या इन्टरमीडियरी रिलीफ कब तक देते जायेंगे। क्योंकि जैसे-जैसे रिलीफ दिये जाते हैं, चीजों के दाम बढ़ते जाते हैं और उनकी आवश्यकतायें भी बढ़ती जाती हैं। यह एक विशाल सर्किल है, जिसका कोई अन्त नहीं है। इसलिए मेरा सुझाव है कि कम से कम हमें एक ऐसी नीति अख्तियार करनी चाहिए जिससे हमारे कारखानों में—चाहे वे गवर्नमेंट के कारखाने हों या प्राइवेट सैक्टर के कारखाने हों—कम से कम 5 वर्षों के लिए इण्डस्ट्रीयल-ट्रूस की जाय, जिससे हमारी पैदावार में आये दिन की हड़ताल के कारण रुकावट न हो। आज हमारे यहाँ पैदावार घट रही है, आज बंगाल बन्द हो रहा है, आप जानते है कि कलकत्ता में एक दिन की बन्दी से जूट मिलों में एक करोड़ रुपये का प्रतिदिन का उत्पादन का नुकसान हो रहा है, उस एक करोड़ रुपये के उत्पादन के नुकसान के साथ-साथ 60 लाख रुपया प्रतिदिन हम फौरेन एक्सचेन्ज के रूप में भी खो रहे हैं। यह देश का महान् दुर्भाग्य है कि आज हम ऐसी स्थिति में से गुजर रहे हैं, क्योंकि हमारी जो लेबर नीति है, श्रम नीति है, वह कुछ ऐसी है जिसकी वजह से हमारे यहाँ लेबर मैनेजमेन्ट का सम्बन्ध अच्छा नहीं चल रहा है। ऐसी अवस्था में हमें अपनी नीति को बदलना होगा, आप चाहे उनको जितना दें, लेकिन एक बार उसको निश्चित कर लें। इसके साथ-साथ मैं यह भी कहूँगा कि हमारे कारखानों में काम करने वाले मजदूरों के लिए उनकी जीवनोपयोगी आवश्यकता की वस्तुओं को उचित मूल्य पर, फिक्स्ड प्राइस पर पाँच वर्षों तक देने की बात भी तय कर देनी चाहिए जिससे बढ़ती हुई महंगाई की चिन्ता से कम से कम उतने समय के लिये तो वे मुक्त हो सकें।

अब मैं डिमाण्ड नं० 60 के बारे में कुछ कहना चाहता हूँ। जो बड़े-बड़े इण्डस्ट्रीयल हाउसेज हैं उनकी जाँच के लिए आपने एक एन्क्वायरी कमीशन भूतपूर्व चीफ जस्टिस श्री ए० के० सरकार की चेयरमैनशिप में गठित की है। मैं इस कमीशन का विरोध नहीं कर रहा हूँ। लेकिन मेरी ऐसी धारणा है कि जब कोई काम सरकार खटाई में डालना चाहती है तो ऐसे कमीशन एप्वाइन्ट कर देती है। जब तक ऐसे कमीशन का कोई नतीजा निकले, तब तक वह बात ठण्डी पड़ जाती है। आज जिन उद्योग-पतियों एवं अफसरों के ऊपर आप यह कमीशन बैठा रहे हैं, दोष उनका नहीं है। दोष आपके अपने मंत्रालय का है, आपकी सरकार का है। चुनाव आ रहे हैं, आपको पैसा चाहिए। आप व्यापारियों से पैसा लेते हैं और बदले में उनको लाइसेंस-परमिट दिलाते हैं उन अफसरों के द्वारा और अब उनके ऊपर कमीशन बैठाते हैं। आप कृपया इस प्रकार की एक्सरसाइज बन्द करें। इन कामों पर राष्ट्र का जो धन व्यय होता है, उसको बेकार खर्च न करें।

हमारे सिंचाई मंत्री डा० राव साहब इस समय यहाँ नहीं हैं। सिंचाई के सम्बन्ध में हम बहुत गड़बड़ नीति पर चल रहे हैं। बड़े-बड़े डैम बनाये हैं, बड़ी-बड़ी सिंचाई की योजनायें बनाई हैं, लेकिन उन सिंचाई की योजनाओं से जो लाभ होना चाहिए, वह नहीं हुआ। अभी हमारे बंगाल के बर्दवान जिले के कुछ लोग यहाँ आये हुए हैं। वहाँ लोअर-दामोदर-वैली के क्षेत्र में दो-तीन महीने पहले बाढ़ आयी थी, जिसमें एक करोड़ के करीब लोग प्रभावित हुए थे। दामोदर वैली स्कीम के दोषों के कारण दामोदर के निचले हिस्से में जहाँ बाढ़ आई वहाँ नदी की सतह पाँच-छः फुट ऊँची हो गई है। हर दो साल में वहाँ बाढ़ आ जाती है जिससे लाखों की संख्या में लोग बेघरबार हो जाते हैं, करोड़ों की फसल बर्बाद होती है। जितने छोटे-छोटे मकान हैं, स्कूल हैं सब बह जाते हैं। इस ओर आपको विशेष ध्यान देना चाहिए और एक ऐसी ड्रेनेज स्कीम बनानी चाहिए, जिससे वहाँ पर बाढ़ न आये और वहाँ के लोग सुखपूर्वक रह सकें।

[श्री वेणी शंकर शर्मा]

इन शब्दों के साथ मैं इन एक्सेस डिमाण्ड्स और सप्लीमेंट्री डिमाण्डस की ग्रान्ट का विरोध करता हूँ ।

*SHRI C. CHITTYBABU (Chingleput): Mr. Chairman, Sir, I am grateful to you for giving me an opportunity to speak on the Supplementary Demands for Grants, 1970-71.

While speaking on these Demands for Grants, I would, in particular, refer to the grave unemployment situation prevailing in the country. According to the figures furnished by the Planning Commission itself, it is anticipated that even after the completion of the Fourth Five Year Plan 3½ lakhs of educated young men will remain unemployed. If the educated people are not going to have gainful employment avenues, what is going to be the fate of the uneducated and illiterate unemployed? If this doubt creeps in the minds of people and gains ground, then, surely, such a situation will naturally lead to revolutionary trends in the country. In fact, the Government can only be a silent spectator because they will not be able to tackle the problem. I would like to bring this specifically to the notice of the Government here.

The State Governments extend all the support and assistance to the schemes formulated by the Indira Government for solving this problem. But, I have to regretfully point out that the Central Government are not reciprocating by giving adequate finances to the State Governments to implement such worthwhile schemes. It is not only that the Central Government are not financially helping the State Governments in implementing the schemes, but they are pressurised to offer financial assistance to the private sector. If it is true that the Government professing to usher in an era of socialism in the country are sitting opposite, then I would like to ask them what concrete steps have been taken by them to re-open the Standard Motor Factory, which has remained closed for the past eight months? This factory is in my constituency and 1800 families of the workers are in acute distress.

The Tamil Nadu State Government have forwarded proposals to the Central Government for re-opening this factory. Instead of taking expeditious action on the proposals of the State Government, we find that the Central Government are going out of the way to assist a private sector organisation to raise funds to the extent of Rs. 1½ crores for floating a new company. Having realised the sufferings of a large number of workers of this factory, the Tamil Nadu Government forwarded to the Central Government three alternative proposals for re-opening this unit. The first proposal is that the Central Government may themselves take over the management of the factory and rut it; the second is that the State Government may be permitted to take over the factory, the third is that the State Government may be empowered to have control over the factory which can be run by private management. I am very sorry to say that we have not yet received any reply from the Central Government in regard to any of the three alternatives proposed by the State Government.

I have been elected to this House from this area with a huge majority of one and a quarter lakhs of votes and that was due to the precious votes of the workers. It will be beyond my comprehension as to what type of socialism the ruling party is professing to bring about in the country, if they try to assist the private management to re-open the factory. I would strongly plead with the Government that either they should take over themselves this unit or permit the State Government to take it over; if they consider that both these proposals are not feasible, then they may have the State Government as their agent and permit the private management to run it under the control and supervision of the State Government. The private management had been running this unit for the past twenty years. After keeping the factory closed for more than eight months, now they are thinking of re-opening this factory under a new name on the 15th of this month.

I am sure, Sir, that the hon. Members are aware of the snag in this arrangement,

*The original speech was delivered in Tamil.

1800 workers have been serving this unit for the past two decades. There are three leading automobile manufacturing concerns in our country. It is really surprising that, while two of them have been working successfully, only the Standard Motor Company has failed. I would like to ask whether the Central Government have ever thought of conducting an inquiry as to how this factory alone could not successfully run. What I feel is that this concern could not meet with success because of the fact that they were unable to compete in the market with the other two with their old model Standard Herald Car. I would also charge them that they were not managing the unit properly. What will happen to the thousands of workers who have served this unit for the past twenty years, when a new automobile factory is opened by the same management? The management is also offering the workers all kinds of inducements. They say that an increment of Rs. 40 will be given to them; they also say that Rs. 80 will be given as increment if 3200 cars are produced. But they don't say what consideration will be shown for their 20 years of service in the old unit. If the Central Government permit the private management to re-open this factory under a new name, then I would allege that they are in league with the management and that they show scant regard for the welfare of these workers.

In my constituency Chingleput, we have the Atomic Energy Plant at Kalpakkam. When the project was finalised, one of the Ministers here announced that greater consideration would be shown for the local people in recruitment. But this hope has been belied and the local people have not had their due share in employment. The work on the second phase of the Plant has not yet started and no financial allocation has also been made for this purpose.

Mr. Chairman, Sir, under Demand No. 70, Rs. 4½ crores have been asked for rehabilitating refugees from East Pakistan and this is a welcome step. I concede that everything must be done for rehabilitating these poor refugees. But, at the same time, the Tamil Nadu Government sent a scheme costing Rs. 30 lakhs to the Central Government in May, 1970 for the purpose of rehabilitating Tamil refugees from Ceylon and Burma. I do not say this; but the Rehabilitation Minister himself admitted this in answer to a question in Rajya Sabha. I regret to say that this money has not been sanctioned yet. I request that the Central Government should immediately sanction this amount to Tamil Nadu Government.

On account of bad price policy being followed by this Government, handloom weavers in Conjeevaram, a part of my constituency, are put to severe hardships. I appeal to the Central Government that they should extend all the required assistance to the State Government in giving good life to these people.

I would also add that there is no reference at all in the Supplementary Demands to Sethu Samudram Project, a long standing demand of our people in Tamil Nadu. Similarly, the Government of India have not yet settled the issue of Kachchathivu island. The Ceylon Government are trying to undertake, in collaboration with China, exploration of oil there. The Raja of Ramanathapuram had produced authentic documentary evidence to show that this island indisputably belonged to India. But the Central Government have not yet come to a final decision. I request that the right to explore oil in Kachchathivu should be given to Tamil Nadu State Government.

Finally, Sir, I would like to point out that the area within a radius of 50 miles of Bombay and Calcutta, commonly called as Greater Bombay and Greater Calcutta, is treated as a part of the metropolis and this enables the employees of Central Government to draw the House Rent Allowance and the City Compensatory Allowance. So far as Madras is concerned, this procedure has not yet been followed with the result that the Central Government employees residing in Tambaram, Conjeevaram, Arkonam and such other near about places are not able to get these allowances. No provision has been made in the Supplementary Demands for this purpose. I request that the Central Government should do the needful immediately.

[Shri C. Chittyabu]

I conclude my speech with the request that more powers should be given to the State Government of Tamil Nadu and that the Central Government should extend greater cooperation to the State Government in implementing worthwhile schemes.

श्री तेन्नेटी विश्वनाथम (विशाखापतनम) : सभापति महोदय, मैं इन अनुदानों की अनुपूरक मांगों पर एक दो बातें अपनी जबान तेलगू में कहना चाहता हूं ।

*Mr. Chairman, Sir, in Demand No. 132 a provision of Rs. 1000 crores has been made for the new steel plants. This provision for the three new steel plants in Hospet, Salem, Vizagapatam is to my mind, very unrealistic. Even according to the present estimates, I feel that the provision for the three steel plants should at least be of the order of 1500 crores. (*Interruptions*). Each of the steel plants at Hospet and Vizagapatam should at least have a provision of Rs. 600 crores and with 300 crores for the Salem plant the total demand have been Rs.1500 crores. In the Fourth Five Year Plan there is a provision of Rs. 110 crores for outlay on new steel plants.

The decision to set up these three steel plants in South was announced by the Prime Minister in April 1970. The follow-up action has been considerably delayed and only now the proper sites for these plants have been selected. If the setting up of these plants is further delayed, final estimates will have to be further increased considerably. This proposal to have two new steel plants was started in 1962.

In 1962, the production of steel in Japan was 33 million tonnes and in 1970 it has gone up to 92 million tonnes. But we are where we were in 1962. Further delay would only lead to increase in estimates and subsequent increase in the cost of production. This would naturally result in our not being able to compete in world markets with other developing nations of Asia and Africa.

If we thus lag behind them our cost of living index goes up and consequently there is a demand for increase in dearness allowance. To meet the demand for dearness allowance we have to resort to additional taxation. If we do not have money then the only course left for us is to borrow more from other nations. We are not in a position even to repay the interest on the loans advanced by these nations. The result is that we are not able to get further loans from them.

The first and foremost thing that the Government should concern itself with is to eliminate delays in the administration. The Government's Enemy No. 1 is "Delay".

MR. CHAIRMAN : The hon. Member may speak in English, since no translation is there.

SHRI VIDYA CHARAN SHUKLA : It does not matter. The translation will come. He should speak in Telugu. We shall follow him.

SHRI TENNETI VISWANATHAM : If the Ministers are not careful and do not take prompt action on the recommendations of the Estimates Committee and Public Accounts Committee of Parliament, or on matters where a decision has been taken the conditions of frustration and lawlessness which are obtaining now will be perpetuated and there will be no improvement in administration. There is a new slogan of 'social justice' An instance of the type of social justice we have is the recent increases in the dearness allowance of Central Government employees. For the highly paid people the quantum of increase is greater than for those who are low paid. I would like to remind our youthful Finance Minister that this is not "social justice" it is "social injustice". Another point I would like the Finance Minister to consider is the effect on the State Government and their employees whenever you increase unilaterally the emoluments of Central Government employees. You should give sufficient funds to the State Governments to meet the demands of their employees for increased dearness allowance. Then only will there be all round peace.

*The original speech was deliveed in Telugu.

There is a provision for Rs. 11 lakhs in respect of payment to contractors for supply of hard rock. I am not surprised that such provisions find place in supplementary demands. Normally what happens is that with the collusion of the contractors and engineers, there is misuse of Government funds also misappropriation. In the estimates, the provision is for soft rock, but subsequently the plea of hard rock are accepted and higher rates are paid and in this way lakhs and crores of rupees are being amassed illegally. The late Prime Minister Shri Jawaharlal Nehru said once that normally 1/3 of Governmental expenditure on civil constructions is mis-spent. What he said then holds good even now. Therefore, if you do not have proper measures to control wastage, you cannot escape the need for supplementary demands. My submission in the end is that you should eliminate delays in administrative procedures and avoid procrastination. For real social justice you should revise your orders regarding the recent increase in dearness allowance and issue orders for payment of higher allowances to the people who are low paid and less for those who are highly paid. Then only things will improve.

श्री शिकरे (पंजिम) : सभापति महोदय, इस सदन में माननीय सदस्यों ने कुछ बातें जो कही हैं, वह एक कटु सत्य है। जब लोगों की तरफ से माँगें आक्रामक तरीके से आती हैं, हड़ताल और तथाकथित 'वर्क टु रूल' की बातें कही जाती हैं तो सरकार उन पर ध्यान देती है और यहाँ पर सप्लीमेन्टरी डिमान्ड्स लेकर आती है। सैन्स के लिए डिमान्ड्स आती हैं तब मेरे जैसे लोगों के मन में प्रश्न उठता है कि क्या जब आक्रामक माँगें आती हैं तभी वह सुनी जाती हैं। मिसाल के लिए मैंने यह बात देखी कि दिल्ली के शिक्षकों का जो प्रश्न है, जिन्होंने अपने वेतन को बढ़ाने के लिए कहा है, उनकी माँगों को सरकार ने मान लिया है। लेकिन गोआ में भी यही परिस्थिति है और वहाँ के अध्यापक अपने वेतनों को बढ़ाने की माँग करते हैं तो उनको नहीं माना जाता। इसके माने यह नहीं हैं कि दिल्ली की जनता और दिल्ली के नेता जागरूक हैं और गोआ की जनता और गोआ के नेता जागरूक नहीं हैं। हर एक प्रदेश के लोग हैं जो अपनी माँगें सरकार के सामने रखते हैं लेकिन उनके अपने अलग-अलग तरीके हैं। हमारा तरीका हृदय-परिवर्तन का है और दूसरे प्रदेशों में हम देखते हैं कि उनका तरीका आक्रामक रहता है, आन्दोलनात्मक रहता है।

श्री वेणी शंकर शर्मा ने कहा कि पाकिस्तान से जो रिफ्यूजी आये हैं, उनको सहायता करने के बारे में माँगें आई हैं। गोआ में भी ऐसी ही परिस्थिति है। गोआ के लोगों को, जो केन्या, टांगान्याका और ईस्ट अफ्रीका के दूसरे देशों में काम करते थे, रिफ्यूजी बनना पड़ा है। बेघर बनके वह हमारे यहाँ आते हैं। लेकिन उनको सुविधायें देने के बारे में कोई माँगें यहाँ नहीं आती हैं। ऐसी स्थिति में सोचना पड़ता है कि आखिर इस सदन में कौन-सा तरीका अपनाने से हमारी माँगें स्वीकार की जायेंगी।

मैं इस सदन में एक कंस्ट्रक्टिव सुझाव रखना चाहूँगा सरकार के सामने। हम देखते हैं कि कीमतें बढ़ती जाती हैं। जब कीमतें बढ़ती जाती हैं, भावों में वृद्धि होती है तो वेतन में भी वृद्धि होती है। लेकिन हम यह नहीं देखते हैं कि सरकार का जो खर्च होता है उसमें कमी हुई हो। आज ही मैंने अखबारों में पढ़ा कि हमारे कुछ सरकारी नौकर हैं जिनका प्रमोशन अभी नहीं किया जाएगा, नजदीक के भविष्य में उन्हें प्रमोशन नहीं दिया जाएगा। मैं समझता हूँ कि यह तरीका अच्छा नहीं है क्योंकि जिनको प्रमोशन दिया जाना चाहिए उनको तो वह अवश्य ही मिलना चाहिए। लेकिन एक खास तरीका अपनाने के बाद ही यह सुविधायें पाने का मौका मिल सकता है। हम देखते हैं कि हम लोग गोआ के लिए साढ़े सात करोड़ रु० लेते हैं। उसमें से साढ़े चार करोड़ रुपया केवल ऐडमिनिस्ट्रेशन पर खर्च होता है। यह जो रुपया ऐडमिनिस्ट्रेशन अथवा ब्यूरोक्रेसी पर खर्च

[श्री शिकरे]

होता है उसमें कमी करनी चाहिए। न केवल गोआ में, सभी राज्यों में।

हम देखते हैं कि गोआ में बैंकों की संख्या बढ़ती जाती है। गोआ में छोटे-छोटे नगर हैं जिनकी आबादी 30-40 हजार से ज्यादा नहीं है, जैसे पंजिम, मडगाँव और वास्को, लेकिन बैंकों का नेशनलाइजेशन होने के बाद उन्हीं छोटे शहरों में दस-दस बैंक कायम हुए हैं। नेशनलाइजेशन होने के बाद मैं समझता हूँ कि छोटे-छोटे शहरों में नेशनलाइज्ड बैंकों में से एक या दो बैंक काम करते तो कोई हर्ज नहीं था। बाकी ब्रान्चेज देहातों में जानी चाहियें थी। अगर ऐसा किया जाता तो खर्च में कमी हो जाती और सरकार के पास पैसा बचता जो वह दूसरे कामों के लिए खर्च कर सकती थी।

MR. CHAIRMAN : Shri Shiva Chandra Jha—not speaking. Shrimati Ila Palchoudhuri.

SHRI B. P. MANDAL (Madhepura) : If you call an hon. Member to speak and he does not speak, is it not disrespect to the Chair ? I am raising this as a point of order and I want your ruling for future guidance.

MR. CHAIRMAN : There is no need for any ruling. One may not be feeling well and so may not be wanting to speak. I should say that if the hon. Members do not want to speak; their names need not be sent.

SHRIMATI ILA PALCHOUDHURI (Krishnagar) : I am speaking on demand Nos. 24 and 28. The explanatory note on demand No. 24 says that expenditure on pensions and other retirement benefits under this head are sometimes of an unpredictable nature. It is not possible to anticipate precisely the payment of pensions and gratuities and also family pensions to be made during the year. It is not possible to say who is going to retire and what pension should be given. I submit that pensions in other countries had been revised according to the rise in prices but it has never been done here, except for an interim, ad hoc payment announced by the hon. Prime Minister which is something like Rs. 10 or so. Pensions are fixed; prices keep on rising and the pensioners have at least to live. They cannot make both ends meet. Time and again their associations have represented without any effect. They are starving; they cannot clothe their children or send them to school. If we are going to pass some more grants than what had already been granted, there should be some enhancement in their rates of pension; and this should be considered by the Government.

Demand 48 relates to Andaman and Nicobar Islands. So many times the demand had been made that the cellular jails should be kept as a national museum and the names of persons who suffered imprisonment there should be written there so that anybody who goes there would regard it as a place of pilgrimage. Inspite of much excess grants being granted, one does not know whether anything been done. I should like to know categorically from the hon. Minister if this has been done, if a national monument has been created for future generations to know. It is something we owe to the nation and the people who had given their lives and taken the torch of freedom to Andamans, where they burnt out their lives for a cause.

My third point relates to Demand No. 7. Displaced persons from East Pakistan have been flowing into West Bengal in substantial numbers; there has been no stopping of this influx. The hon. Prime Minister saw a camp—it was good that it was on a rainy day; the condition in that border area is sub-human with the onset of winter, I do not know what is being done to them as their condition will become worse. You are asking for excess amounts. In that case, a special sanction should be made of at least Rs. 70 lakhs immediately. This amount is needed to look after the refugees, to give some protection in the cold. I hope this extra money will be earmarked for these refugees, and the little children will have a chance to survive, as cold weather is fast setting in.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : Mr. Chairman, Sir, I am grateful to the hon. Members who have taken part in this debate. So many valuable

and important points have been raised by so many hon. Members that I do not think it would be possible for me to touch upon those points and reply to all those points individually. But I think I should touch upon certain points which have a general bearing on the points that have been raised by various sections of the House while I reply to this debate.

About the financial situation of the Government, certain hon. Members have expressed great anxiety and concern that in the coming budget, either there might be a very heavy taxation or there might be a very heavy deficit. It is not possible nor is it customary to predict what the budget will contain. But I can assure hon. Members that our economy is not going downwards. It is definitely improving. It is definitely going upwards. But I could agree with those hon. Members who said that the improvement is not fast enough; or that the improvement is not good enough. I would agree to that. I would say that there is need for a greater pace of economic development; there is a greate need for quicker growth of our national products and national income. But those people who are anticipating a big deficit budget or a big taxation because they think that the economy is going wrong and the Government is going to take some very drastic measures are, I think, not on a very firm ground. We have our own difficulties. If hon. Members have carefully heard all sections of opinion in the House they will themselves know how these difficulties are coming up before the country and how the Government is trying to solve them. Diametrically opposite views have been expressed by hon. Members not only on financial matters but on how those financial resources of the Government should be spent.

Some members like the hon. Shri Banerjee and others pleaded for greater relief to Central Government employees. Certain other Members heavily criticised the Central Government for caring only for its employees and not for the weaker sections of society. They did not object to the relief that has been given. Some of the Members from the Swatantra party or the Jan Sangh have said that this kind of expenditure is not good, and that it only creates inflationary tendencies in our economy. But if you look at the general financial situation, I would say that the interim relief was called for, and the interim relief that has been given is not a misutilisation of public funds. We know that whenever the prices rise, the Government as the ideal employer must, go into the question whether its employees are able to meet their both ends and whether the emoluments that they are getting are enough. For that purpose, the Pay Commission was appointed and after the appointment of the Pay Commission, they were also requested to furnish us their recommendation regarding the interim relief that might be given; because hon. Members know that the deliberations of the Pay Commission are long-drawn. They have to go through a plethora of memoranda, representations and statistics before they can provide the basis on which the pay-structure of Central Government employees can be determined. Therefore, they gave us the igterim recommendation about the interim relief and that has been accepted in toto by the Central Government. I do not think that there is any case for increasing this interim relief that has been already granted. The Pay Commission is still working on it and is going to suggest the basis of the pay structure of Central Government employees. As soon as their recommendations come before us, we shall take some decision on that question. Therefore, the interim relief that has been given, I think, should be welcomed as something within our resources and within the general economic picture of the country and nobody should complain against the decision of the Government in accepting the Pay Commission's report on this question.

Many hon. members expressed doubt about Government's ability to control the price situation. Price situation, employment situation and development of economy are correlated. They cannot be separated from one another. Some hon. members said, we should not waste money on pubiic sector industries but give the chance to such people who can increase production. Their main argument is, unless there is quick growth of production in the country, whether in public or in private sector, there cannot be any good control over economy or the price situation; nor can we provide additional employment to the educated unemployed who are growing in numbers year

[Shri Vidya Charan Shukla]

after year. Now, this is a basic economic question whether we want this country to be run by the monopolists or by the elected representatives of the people. We know and the Monopolies Commission report also clearly indicates what kind of stranglehold the monopoly houses have had on our economy. Now for the first time after independence that stranglehold has been released to some extent. The process is going on. In this process, we will have to make some sacrifices. It is not that these monopoly houses cannot increase production. I am quite sure that with the infra-structure, the mangerial organisation etc. they have, if they are given an opportunity, they might probably multiply five, ten or twenty times, resulting in some additional production and some additional employment. But would that be ultimately good for the country ? Will that benefit the country in the long run ? Will it really mean economic independence to our toiling masses ? This is the main question to be answered. If we want to get rid of these monopolistic tendencies and the capitalistic economy which has been continuing in our country for such a long time, we will have to undergo some suffering, some sacrifice, some period of economic distress and then the real growth in our economy in a proper and healthy direction will be visible. For the first time we have started this process and the House should be a little patient with what we are doing. It is our confirmed policy that we shall not let monopoly business houses to grow. It does not mean their normal business activities will be stifled or their normal production will be stopped. But we do not want them to grow so big that they not only control the economy but also the government of the country. This is what happens in most of the capitalistic States of the world where these houses grow to such a size that they control everything in the country. Even in a country like USA, anti-trust and anti-monopoly laws had to be made because the people and the government there started feeling that the growth of monopolies beyond a certain point was dangerous not only for the growth of economy but also for the healthy running of the country. In our country the conditions are much worse, much more desperate. Even the slight control that we have exercised today is giving rise to the doubt in some sections of the House and the public press that the Government is trying to stifle production and stop employment opportunities on dogmatic and ideological grounds. This in not a question of dogma or ideology. This is a question of how the economy of this country is going to go, how the economy of this country is going to proceed. As far as this government is concerned, this question has been settled for us. We want the economy of this country to grow in the direction of socialism and it can grow by the growth of the public sector, by bursting the monopoly and by diversifying the base of our economy and by broadening it as far as possible. By nationalising the banks and by providing greater credit facilities to our self-employed engineers, or self-employed people in various professions, and giving opportunities to them by changing the criteria of credit-worthiness,—I think it will be discussed in this House in the next few days as to how the nationalised banks should work in this country—with this new concept of credit-worthiness, people who so far were not able to put in their best either in production activity or in professional activity will, for the first time, be able to do something in that direction. At least paucity of funds or resources will not stand in their way. This is our approach. We think that by diversifying and employing more and more people and giving them economic opportunities and financial help, we will be able to strengthen our economy in a much greater manner than by depending upon certain monopoly houses, giving them help and trying to see that because of their activities, because of their production which might create some employment we shall get over our difficulties in a temporary manner. As a matter of fact, it is this very attitude which has created difficulties for us and if this attitude continues our difficulties will never come to an end. These are the difficulties that are created by those who are opposed to the progressive policies that this government is at present pursuing. Therefore, the determination of the government is clear. Even though there might be economic difficulties for some period, temporarily, we will continue this direction and I am sure we will have the general support of the House in this matter.

Shri Banerjee raised the question about defence production. I find from the figures

supplied to me that the number of idle employees has gone down from 2,835 to 385 from January to October 1970. This shows that the ordnance factories have really made good effort to utilize their employees; rather than laying them off, thay have diversified their production and so they have been able to utilize the workers that were employed by them. I am told that efforts are continuing and they will ultimately be able to employ all these people gainfully.

I would also like to inform Shri Banerjee that it is not the intention of the government to allow the private sector to produce anything which the ordnance factories can produce. That is not the intention of the government. Whatever can be produced in the defence ordnance factories will be produced there. There might be certain products for the production of which the ordnance factories might not be equipped and we have to take them from the private sector for the time being. But ultimately our policy is to see that we get all our defence requirements from our ordnance factories and we do not have to depend on private sector for any substantial help.

Shri Chandrika Prasad and some other hon. Members mentioned about the backwardness of certain eastern UP districts. Certain hon. Members from Bihar also mentioned about the backwardness of northern Bihar. This is a general question of econamic disparitles between various regions of this country. This economic disparity between various regions of the country is as disquieting or unhealthy as the economic disparities between various sections of the society.

There are certain States which are developed and there are others which are underdeveloped. Even in the underdeveloped States, there are certain pockets which are developed and certain pockets which are underdeveloped. Also, even in developed States, like Haryana, Punjab, Tamil Nadu and Maharashtra, there are places which are very, very underdeveloped. This is a situation which is really creating a great deal of unrest in the minds of the people.

The general policy of the Government is to remove these imbalances in regional development. Towards this direction certain steps have been taken. The Planning Commission and the various economic ministries of the Government of India have made it their policy to see that when the new enterprises come up and when industrial development takes place, this disparity in economic development is kept in mind.

But, as hon. Members know, it is not only on the basis of industries that certain areas have become prosperous and certain other areas are very backward. If you take the example of Bihar, it will be apparent that in South Bihar, which is full of industries—all kinds of public sector industries have started there—economic distress has not gone. If you go to the Adivasi belt of South Bihar, you can see a tremendous amount of poverty and exploitation of the poor by certain rich people there. The mere fact that certain public sector industries have been opened there and the investment in the public sector in South Bihar is a staggering figure, has not helped South Bihar very much.

If you see Haryana, where there is hardly a public sector concern and there are not many industries—there are only a few industries around Delhi in the Haryana area—because of certain policies that have been followed and the village development programme taken up by Government, there has been a tremendous development in the economic activities of the rural population and their economic growth has been greatly encouraged.

We also know that, in spite of the policies we have followed, there have been certain difficulties. I do not want to take the time of the House in enumerating all the difficulties but the main difficulty that we have is paucity of resources. How can resources be generated? After nationalising insurance and banks and after taking over the levers of control in the economy, the paucity of resources to a certain extent has been eased but still until we are able to produce more and mostly in the public sector, our difficulties are not going to come to an end.

I am glad to say that for the first time now

[Shri Vidya Charan Shukla]

we are in a position to hope that the public sector will be able to turn the corner and make an overall profit. I want to tell hon. Members that of the 86 or 87 public sector entrprises functioning in the country, a majority of them are functioning efficiently and are making profits. but there are a few public sector industries, particularly Hindustan Steel, which are making huge losses because of various reasons into which I am not going to go in this debate. Because of these losses, the overall position is that the public sector shews in the red; that is to say, the overall picture is that the public sector is not contributing any substantial amount to the economy of the country. Now we are making special efforts to see that the losing public sector concerns do not lose money but come around and make a profit so that they can contribute to the economy of the country.

Already they are contributing in a very substantial way. Even though Hindustan Steel is undergoing losses because of various reasons, still if you see its export performance, it has exported about Rs. 40 crores worth of steel goods. The steel production in the country has strengthened our economic base. This is a very great achievement.

Then, some hon. Members mentioned about the Bokaro Steel Plant. Here also, we know the difficulties. When you do something new, in any country, you have to undergo certain difficulties. We decided that the Bokaro Steel Plant would be made mostly by machines fabricated in India. The machines have to be fabricated in the heavy engineering plants at Ranchi. There were certain difficulties and accidents, like, fire and many other teething troubles in the heavy engineering complex because of which deliveries could not be according to schedule. Because of these delayed deliveries, the Bokaro construction schedule was disturbed.

This really means the country is up to something, that it is doing something and is trying to stand on its own feet. There would be people and there would be parties who would say, "Why should you undertake all this trouble ? Why not import everything ? There are consortiums who will give you loan at 1½ per cent and set up 10 steel plants. There are concerns who will meet all your requirements." I know they will say, "Let us bring our plants, let us bring our capital and we will meet all your requirements." They will do it. But they will do it with the intention of running our country. They are not going to benefit our economy. They are not going to see that our country's economy prospers and that it becomes a developed economy or an economy which will ultimately make India strong.

There are people who plead for such things. I am surprised that even in this hon. House, there are Members who plead for foreign help in such things rather than lauding and praising the efforts that are being made for self-improvement for strengthening our economy.

I concede there are difficulties, there are mistakes that have been made, there are weaknesses in our structure and there are difficulties and weaknesses in our efforts. But they will have to be improved. We are determined to improve them. Therefore, I am unable to concede to the argument that some hon. Members have made that we should not invest in public sector and that we should only go in for quick production even though it might mean growth of monopoly sector. This is not the policy of the Government. We want to stick to the policy that we are following at present.

Many hon. Members mentioned about the refugees from East Pakistan. This is a very serious matter which is causing a great strain not only in our economy but also causing a great strain between the two countries, Pakistan and India. This is a matter which has been impossible for the Government to solve. So far, we have taken up this matter several times with Pakistan. Even recently this matter was taken up with Pakistan through our regular diplomatic channels. We will do our best according to the standard of international practices to see that this kind of exodus stops. How else can we do it ? Some hon. Members suggested that we should take up the matter to the Security Council or the United Nations. We have had the experience of Kashmir. We have seen what happens when we internationalise such disputes. Our

experience shows that the best way to deal with these matters is to do it in a bilateral fashion. That is what we are trying to do.

There are signs that our efforts might ultimately succeed. But I cannot hold out any hope before the hon. Members that this problem is going to be solved within any foreseeable future. This is a problem with which we have to live. We have to see that the refugees who come from various parts, whether they come from East Pakistan or they come from Ceylon or they come from other parts, as my hon. friend, Shri Chitti Babu said, are provided for, as far as possible, within our resources and that they are properly re-settled in our country.

SHRI S. M. BANERJEE : I would like to put two questions. One : whether these refugees have been actually paid 86 paise for their meal and (2) whether certain young children died in Deoli camp in Rajasthan. Is there any truth in it ?

SHRI VIDYA CHARAN SHUKLA : I will look into it. I do not have the information with me now about this. We will surely look into this.

As I said in the beginning, there may be certain points which I cannot answer here now but we shall certainly look into those points which the hon. Members have made.

SHRIMATI ILA PALCHOUDHURI : I want to ask a clarification.......

MR. CHAIRMAN : No please. I want to finish this by 5.

SHRI VIDYA CHARAN SHUKLA : The last point that I want to make is about Delhi teachers. I want to mention a word about the question that has been raised regarding the future of the Delhi Municipal Corporation. I do not know why people are making a political issue of this matter. As a matter of fact, the local Jana Sangh administration has been crying hoarse for reducing the multiplicity of the authorities here in Delhi. The Government will not take any action in this matter unless there has been a due process of consultation with the representatives of the Delhi Administration and unless this matter has been brought before this House. Actually, the Delhi Administration Act has to be amended if anything like that has to be done and that has to be done with the consent of this House. So, no unilateral or arbitrary decision in this matter can be taken and I can assure the hon. House that whatever decision will be taken, will be taken on the merits of the matter and not on any political consideration. There may be one political Party running the Delhi Municipal Corporation to-day and there may be another Party which may run the Corporation tomorrow. That is not going to really alter the merits or demerits of the decision.

About Delhi teachers......

श्री कंवर लाल गुप्त (दिल्ली सदर) : प्वाइंट आफ आर्डर । अभी मंत्री महोदय ने कहा कि कंसल्टेशन के बाद सरकार कोई फैसला करेगी । यह सही बात है । लेकिन जो मांग है जिसमें दिल्ली ऐडमिनिस्ट्रेशन ने भी, कारपोरेशन ने भी और सब लोगों ने यह कहा है कि आप चुनाव कराते जा रहे हैं, मगर उस के पहले इस बात का फैसला होना चाहिए कि दिल्ली का सेट अप क्या होगा, नहीं तो चुनाव हो गया और लाखों करोड़ों रुपये बरबाद हो गए चुनाव में तो उस से क्या फायदा होगा ? बाद में जनसंघ आया तो आप कह देंगे कि तोड़ो और नहीं आया, आप आ गए तो कहेंगे कि रहने दो ।

सभापति महोदय : गुप्ता जी, यह बात कई बार कही गई है, इस में कोई प्वाइंट आफ आर्डर नहीं है ।

श्री कंवर लाल गुप्त : यह लाखों रुपया खराब करने से फायदा क्या है ? आप क्यों नहीं फैसला करते ?

SHRI VIDYA CHARAN SHUKLA : Points of order have to be replied to by the Chair. I am not going to reply to any point of order.

MR. CHAIRMAN : There is no point of order. देखिए गुप्ता जी, यह बात ठीक नहीं है कि आप ने सवाल पूछा और सवाल पूछने के बाद उत्तर सुनने के लिए आप सदन में रुकें न और चले जायें ।

श्री कंवर लाल गुप्त : सभापति जी, मैं आप की आज्ञा से यह निवेदन करना चाहता हूँ कि पाँच बजे मेरी मीटिंग है, अगर आप की आज्ञा हो तो मैं जाऊँ ?

SHRI VIDYA CHARAN SHUKLA : I am sorry that certain hon. Members are trying to politicalise this issue. I have already said that no political consideration will be allowed to come in.

The last point that I wanted to make is regarding Delhi teachers. Now there is a further demand for raising their wage level. This is an additional demand. They wanted that their minimum salary should be raised. But those people who are pleading that the minimum of the Delhi scale be raised, probably are not aware that the interim relief is also applicable to the Delhi teachers. They have already got Rs. 25 extra per month out of the interim relief that was announced for the Central Government employees. Therefore, the demand they have been making has already been given. As far as the fiinancial angle of this is concerned, I have already clarified that the Delhi teachers have already got more than what they really asked for.

17 hrs.

About promotions also, the matter has been clarified by the Home Ministry. In respect of promotion prospects of the primary teachers to the middle-schools and high schools there were certain quotas there but now the middle-schools and the high-schools have been probably taken over by the Delhi Administration, and the primary schools remain with the Delhi Municipal Corporation. I am told, the Home Ministry has recently issued a circular to the Delhi Administration saying that the quota that was kept for the primary teachers for promotion to the middle-school and high-school cadres will be kept notwithstanding the fact that different authorities were controlling the primary school and high school. So, this also has been done. So, I think, substantially, this demand also of the Delhi teachers has also been met.

SHRI B. P. MANDAL : The teachers got the enhanced pay. But, the Librarians of the Delhi Schools have not got this enhanced pay. According to sore recommendation in this regard, they were also entitled to the same scale of pay. But, I have infotmation that the Librarians of Delhi Schools have not got this enhanced pay. Will the hon. Minister kindly tell us the position ?

SHRI VIDVA CHARAN SHUKLA : We will look into this matter. I do not have the information at present about this.

I have almost completely covered the main points that hon. Members have raised. I request the hon. House to vote the Demands that have been presented before the House.

MR. CHAIRMAN : Shall I put all the Cut Motions together to the vote of the House ?

SHRI SHIVA CHANDRA JHA : Please put my Cut Motion No. 8 (Excess Grants) and No. 80 (Supplementary Demands) separately to the vote of the House.

MR. CHAIRMAN : All right.

The question is :

> "That the Demand for an Excess Grant of a sum of Rs. 2,32,121 in respect of Industries be reduced by Rs. 100."

[Failure to solve the crisis that the Khadi industry is facing at present (8)]

The Lok Sabha divided :

Division No. 16] **[17.07 hrs.**

AYES

Jha, Shri Shiva Chandra
Karni Singh, Dr.
Khan, Shri Ghayoor Ali
Kundu, Shri S.
Mohan Swarup, Shri
Molahu Prasad, Shri
Nihal Singh, Shri

Sreedharan, Shri A.
Thakur, Shri Gunanand

NOES

Adichan, Shri P. C.
Ahmed, Shri F. A.
Amat, Shri D.
Ankineedu, Shri
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basumatari, Shri
Baswant, Shri
Besra, Shri S. C.
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhandare, Shri R. D.
Bhargava, Shri B. N.
Bohra, Shri Onkarlal
Brahmanandji, Shri Swami
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrakar, Shri Chandulal
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaudhary, Shri Nitiraj Singh
Chavan, Shri D. R.
Choudhary, Shri Valmiki
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Dixit, Shri Nageshwar
Gandi, Shrimati Indira
Ganesh, Shri K. R.
Ganga Devi, Shrimati
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri Parimal
Govind Das, Dr.
Hanumanthaiya, Shri
Hazarika, Shri J. N.
Heerji Bhai, Shri
Iqbal Singh, Shri
Jaggaiah, Shri K.
Jagjiwan Ram, Shri
Kamble, Shri
Kamala Kumari, Kumari
Karan Singh, Dr.
Kavade, Shri B. R.
Kedar Nath Singh, Shri
Kedaria, Shri C. M.
Kesri, Shri Sitaram
Khadilkar, Shri R. K.
Khan, Shri M. A.
Kisku, Shri A. K.
Kotoki, Shri Liladhar
Krishnan, Shri G. Y.
Kureel, Shri B. N.
Lalit Sen, Shri
Laxmi Bai, Shrimati
Mahadeva Prasad, Dr.
Mahajan, Shri Yadav Shivram
Maharaj Singh, Shri
Mahishi, Dr. Sarojini
Mandal, Shri B. P.
Mandal, Dr. P.
Maran, Shri Murasoli
Marandi, Shri
Minimata Agam Dass Guru, Shrima
Mohammad Ismail, Shri
Muhammad Sheriff, Shri
Nanda, Shri
Pahadia, Shri Jagannath
Palchoudhuri, Shrimati Ila
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Paokai Haokip, Shri
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri P.
Patel, Shri Manibhai J.
Patil, Shri Deorao
Patil Shri S. D.
Qureshi, Shri Mohd. Shaffi
Raghu Ramaiah, Shri
Ram Dhan, Shri
Ram Sewak, Chowdhary
Ram Swarup, Shri
Randhir Singh, Shri
Rao, Shri Jaganath
Rao, Dr. V. K. R. V.
Sadhu Ram, Shri
Sait, Shri Ebrahim Sulaiman
Samanta, Shri S. C.
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri Dwaipayan
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri Naval Kishore
Shastri, Shri Ramanand

Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheshwar Prasad, Shri
Sinha, Shri Mudrika
Sinha, Shri Satya Narayan
Snatak, Shri Nar Deo
Sonar, Dr. A. G.
Sonavane, Shri
Sudarsanam, Shri M.
Sursingh, Shri
Tiwary, Shri D. N.
Uikey, Shri M. G.
Verma, Shri Balgovind
Virbhadra Singh, Shri
Yadav, Shri Chandra Jeet

MR. CHAIRMAN : The result* of the division is :

Ayes : 9

Noes : 119.

The motion was negatived.

MR. CHAIRMAN : Now, I shall put cut motions Nos. 1 to 7 to the Demands for Excess Grants (General) to the vote of the House.

Cut Motions Nos. 1 to 7 were put and negatived.

MR. CHAIRMAN : The question is :

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to make good the amounts spent during the year ended 31st day of March, 1969, in respect of the following demands entered in the second column thereof :

Demands Nos. 1, 5, 6, 10, 18, 24, 28, 39, 48, 49, 53, 54, 57, 64, 69, 72, 79, 80, 82, 85, 88, 93, 121 and 129.",

The motion was adopted.

MR. CHAIRMAN : Now, I shall put the cut motions to the Supplementary Demands for Grants (General) to vote.

श्री शिव चन्द्र झा : कट-मोशन 80 को अलग से रखिये ।

MR. CHAIRMAN : The question is :

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 1,00,00,000 in respect of 'Other Revenue Expenditure of the Ministry of Finance' be reduced by Rs. 100."

[Failure to stop deficit financing (80)]

Those in favour may kindly say 'Aye'.

श्री शिव चन्द्र झा : मैं इस पर डिवीजन चाहता हूँ ।

MR. CHAIRMAN : I am not going to waste the time of the House. Those in favour may kindly stand in their seats. I am not going to order a division now. It is simply wasting the time of the House. If he is in favour, he may stand. Otherwise, he may please sit down. I am not going to allow a division now.

श्री शिव चन्द्र झा : सभापति महोदय, डिवीजन मांगा जाता है, तो आप को देना होगा, आप नियमों को देखिये, चाहे एक वोट भी आये, लेकिन डिवीजन देना होगा। आप खुद नियम को तोड़ रहे हैं ।

Shri Shiva Chandra Jha then left the House.

MR. CHAIRMAN : I shall now put cut-motion No. 80 to vote.

Cut motion No. 80 was put and negatived.

MR. CHAIRMAN : I shall now put all the other Cut motions to vote.

Cut motions Nos. 8, 10, 11, 13, 14, 18, 20 to 28, 33 to 64, 67 and 80 were put and negatived.

MR. CHAIRMAN : The question is :

*Shri M. Kamalanathan also recorded his vote for NOES.

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending 31st day of March 1971, in respect of the following demands entered in the second column thereof: Demands Nos. 25, 50, 60, 70, 71, 82, 95, 105, 114, 127 and 132."

The motion was adopted.

17.10 hrs.

APPROPRIATION (No. 4) BILL*, 1970

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1969, in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on eertain services during the financial year ended on the 31st day of March 1969, in excess of the amounts granted for those services and and for that year".

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA: I introduce† the Bill.

SHRI VIDYA CHARAN SHUKLA: I beg to move†.

"That the Bill to provide for the authorisation of moneys appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1969, in excess of the amounts granted for those services and for that year, be taken into consideration".

MR. CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1969, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is;

"That Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VIDYA CHARAN SHUKLA: I move:

"That the Bill be passed".

MR. CHAIRMAN: The question is:

"That the Bill be passed".

The motion was adopted.

APPROPRIATION (No. 5.) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71.

---

* Published in the Gazette of India Extra-ordinary part II, section 2 dated 8-12-70.

† Introduced/Moved with the recommendation of the President.